

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 182 OF 2023 (SZ)
[EARLIER O.A. NO. 324 OF 2021(PB)]**

IN THE MATTER OF:

Tribunal on its own motion SUO MOTO based on the news item published in 'The Indian Express dated 21.11.2021, titled "**Lakes of Bengaluru: Industrial Effluents, raw sewage, stinky tale of Chandrapura lake**".

AND

Union of India, MOEF & CC, New Delhi and Ors.

...Respondent(s)

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Date: 13.11.2025

Filed By



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BEFORE THE NATIONAL GREEN TRIBUNAL
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And

Union of India, MOEF & CC, New Delhi and Ors. ...Respondent(s)

**PROGRESS REPORT ON BEHALF OF THE CHIEFSECRETARY TO
THE GOVERNMENT OF KARNATAKA**

MOST RESPECTFULLY SHOWETH:

1. That the instant report is being filed to place on record the progress in the action taken by various departments of the Respondent State in carrying out rejuvenation and rehabilitation of Chandapura Lake situated in Bangalore (**'the said Lake'**).
2. The progress with respect to the works being carried out in this regard are as follows:

KARNATAKA URBAN WATER SUPPLY AND DRAINAGE BOARD

3. The status of the works being carried out by the Karnataka Urban Water Supply and Drainage Board are as follows:



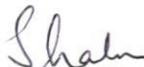
(Dr. SHALINI RAJNEESH)
Chief Secretary

4. **Re: Construction of 10MLD STP under Bommasandra UGD Scheme** – The land for construction of 10MLD capacity STP at Sy. No 129 & 130 of Heelalige village is yet to be handed over to the Board by the TMC, Bommasandra.
5. As per the directions of the undersigned, the TMC has deposited 50% of the funds required for land acquisition. Accordingly, notification Section 19(1) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 has been issued on 28.08.2025. Further, the SLAO has addressed a letter to the Tahsildar, Anekal Taluk for issuance of Notice to the landowners and for publicity to villagers of land acquisition vide letter dated 04.11.2025.
6. Once the land is handed over to the Board, execution work will be taken up with an endeavour to achieve completion at the earliest.
7. **Re: Construction of 6MLD STP under Jigani UGD Scheme** – The land for construction of 6MLD capacity STP at Hennagara Sy.No 523, 524 and 525 is yet to be handed over to the Board by TMC, Jigani.
8. As per the directions of the undersigned, the TMC has deposited 50% of the funds required for land acquisition. Accordingly, notification under Section 19(1) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement

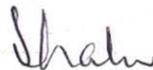
Shalini
(Dr. SHALINI RAJNEESH)
Chief Secretary

Act, 2013 has been issued on 28.08.2025. Further, the SLAO has addressed a letter to the Tahsildar, Anekal Taluk for issuance of Notice to the landowners and publicity to the villagers regarding the land acquisition vide letter dated 04.11.2025.

9. Once the land is handed over to the Board, execution work will be taken up.
10. **Re: Construction of 24MLD STP under Hebbagodi UGD Scheme –**
The land for construction of 24MLD capacity STP at Sy. No 111 of Ramasagara was handed over to the agency on 10.03.2025. Accordingly, the agency had started the work and completed the land clearance, earth work excavation and PCC of SBR basins.
11. However, a Petition bearing WP No. 13134/2025 has been filed before the Hon'ble High Court of Karnataka regarding land acquisition for the same.
12. The Hon'ble High court of Karnataka has passed an order dated 08.05.2025 staying the construction of the STP on the above land. The work has stopped thereafter since 09.05.2025 in compliance to the same. The order dated 08.05.2025 passed by the Hon'ble High Court of Karnataka in WP No. 13134/2025 has already been placed on record before this Hon'ble Tribunal in the previous report dated 02.09.2025 filed by the undersigned.


(Dr. SHALINI RAJNEESH)
Chief Secretary

13. The land for construction of wet well at Vasunadara layout was handed over to the agency on 13.03.2025. Accordingly, agency has conducted the SBC test and submitted the BEP for approval. However, there were widespread public objections for construction of wet well as the same was located in a residential area. Hence, the alternate location is to be handed over by the concerned ULB.
14. **Re: Construction of 6MLD STP under Chandapura UGD Scheme –**
The land for construction of 6MLD capacity STP at Heelalige Sy.No 82,83,84 is yet to be handed over to the Board by TMC, Chandapura.
15. Further, as per the directions of the undersigned, the TMC has deposited 50% of the funds required for land acquisition. Accordingly, Notification under Section 19(1) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 has been issued on 28.08.2025. Further, the SLAO has addressed a letter to Tahsildar, Anekal Taluk for issuance of notice to the landowners and publicity to villagers of land acquisition vide letter dated 04.11.2025.
16. As soon as the land is handed over to the Board, execution work will be taken up.

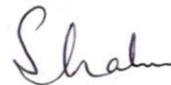


(Dr. SHALINI RAJNEESH)
Chief Secretary

17. The report furnished by KUWSDB dated 10.11.2025 is annexed herewith as **Annexure R-1**.

KARNATAKA TANK CONSERVATION AND DEVELOPMENT AUTHORITY

18. Karnataka Tank Conservation and Development Authority is under the Minor Irrigation Department. The work of "*Providing Natural Treatment Arrangement for Untreated Water in Chandapura Tank and Construction of Diversion Channel to Muthanallur Tank in Anekal Taluk, Bangalore Urban District*" amounting to Rs.3 Crores lakhs has been taken up by the Minor Irrigation Department.
19. The Scope of work includes the below provisions:
- Provision of Earthen Diversion Channel at Chandapura Tank periphery to a length of 700 mtrs;
 - Provision of Earthen Diversion Channel at Muthanallur Tank periphery to a length of 3000 mtrs;
 - Lagoons were designed to treat the sewage water naturally.
20. Further, the provision of floating wetland Grass Vetiver was made which helps in natural water purification. Hence, the provision of constructions of Lagoons structure and Grass Vetiver was made to treat the waste water.



(Dr. SHALINI RAJNEESH)
Chief Secretary

21. The desilting of tank bed was made so as to increase capacity of the tank.
22. The above works were completed by May 2023. True Copy of report dated 12.06.2025 furnished by Karnataka Tank Conservation and Development Authority is annexed herewith as **Annexure R-2**.

Karnataka State Pollution Control Board

23. This Hon'ble Tribunal directed the KSPCB vide order dated 03.09.2025 to collect fresh water samples and inspect the same. It was further directed to place on record the details regarding the recovery of environmental compensation.
24. **Re: Water Quality Analysis** – It is submitted that in compliance of the above, Chandapura lake was inspected by the officials of KSPCB on 16.10.2025.
25. During inspection, the samples are collected at following points:
 - Water entering the lake through Rajakaluve on Housr Road, Opp Brigade Tower near Testa Caliberation Service, No.944, Opp Hennagara Cross, Chandapura, Attibele Hobli, Anekal Taluk, Bengaluru Urban District – 560099;
 - Chandapura Lake water, Tank- 1, Chandapura, Attibele Hobli, Anekal Taluk, Bengaluru Urban District – 560099;

Shalini

(Dr. SHALINI RAJNEESH)
Chief Secretary

- Overflow of the Chandapura Lake, Chandapura, Attibele Hobli, Anekal Taluk, Bengaluru Urban District - 560099

26. The KSPCB Regional Office Sarjapura is regularly collecting the sample from Chandapura lake on monthly basis and the reports reveals that, the lake water quality falls under "CLASS E" standard (Irrigation, Industrial Cooling, Controlled water disposal). True Copy of report dated 29.10.2025 furnished by the KSPCB is annexed herewith as **Annexure R-3**.

27. Presently, there is no discharge of industrial effluent to Chandapura Lake and the major source of lake pollution is due to the entry of sewage generated from the local bodies situated upstream of the lake.

28. **Re: Environment Compensation** – It is submitted that till date, the KSPCB has levied an Environmental Compensation of Rs.140,26,57,125/- on 54 non-compliant industries located within the catchment area of Chandapura Lake. Till date the Board has recovered an amount of Rs. 2,14,53,125/-. The balance amount yet to be recovered is Rs. 138,12,04,000/- out of the revised estimated Environmental Compensation amount of Rs. 140,26,57,125/-. True copy of details of environment compensation levied and received is annexed herewith as **Annexure R-4**.

Shalini

(Dr. SHALINI RAJNEESH)
Chief Secretary

KARNATAKA INDUSTRIAL AREA DEVELOPMENT BOARD

29. It is submitted that the KIADB was in the process of obtaining environmental clearance for a CETP at the Jiggani Bommasandra Industrial Estate. The Expert Appraisal Committee of the MoEF & CC, based on the information submitted and clarifications provided, has recommended granting of Environmental Clearance (EC) for the CETP work being *“Establishment, Commissioning of 1.50 MLD Common Effluent Treatment Plant with 0.50 MLD Capacity RO System & ZLD Facilities on Total Turnkey basis Including Operation & Maintenance of entire plant for a period of 10 year by M/s Karnataka Industrial Areas Development Board (KIADB).”*
30. True Copy of the Minutes of Agenda for 153rd Meeting of Expert Appraisal Committee of the MoEF & CC dated 13.10.2025 is annexed herewith as **Annexure R-5**.
31. The Board is awaiting the receipt of the EC and will commence the work as soon as the EC is granted. True Copy of report dated 12.11.2025 furnished by KIADB is annexed herewith as **Annexure R-6**.
32. Hence, in view of the action taken by the various departments of the State of Karnataka, it is submitted that rejuvenation works of the Chandapura lake are under progress and action is being taken to

ensure completion of the remaining works. It is thus humbly submitted that the present Original Application may be disposed of.

Date: 13.11.2025

Shalin
Chief Secretary
Government of Karnataka
(Dr. SHALINI RAJNEESH)
Chief Secretary

Filed by

Darpan KM
Asst

Darpan KM
Standing Counsel
State of Karnataka

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And

Union of India, MOEF & CC, New Delhi and Ors.

...Respondent(s)

AFFIDAVIT

I, Dr. Shalini Rajneesh, aged about 58 years, working as the Chief Secretary to the Government of Karnataka, having office at VidhanaSoudha, Bengaluru do hereby solemnly affirm and State on oath as follows:

1. That I am working as Chief Secretary to the Government of Karnataka and in my official capacity and as verifiable from official records maintained with Government of Karnataka, as also the information provided by various departments of Government of Karnataka, I am familiar with the facts of the case and hence I am swearing to this affidavit.
2. That I have gone through the accompanying Report, drafted on my instructions. I say that the contents thereof are true and correct to the best of my knowledge and belief. Annexures are true copies of their respective originals.

Shalini

DEPONENT

(Dr. SHALINI RAJNEESH)

Chief Secretary

VERIFICATION:

I, the above named deponent do hereby verify that the contents of my affidavit are true and correct to the best of my knowledge and belief, no part of which is false and nothing material has been concealed therefrom.

Verified at Bengaluru on this 13th day of November, 2025.



SWORN TO BEFORE ME

Shalini
T. MALLIKARJUNA
ADVOCATE & NOTARY PUBLIC
GOVT. OF INDIA
No. C-5, RAJA BHAVAN QUARTRES,
RAJA BHAVAN, BANGALORE-560 001

Shalini

DEPONENT

(Dr. SHALINI RAJNEESH)

Chief Secretary

13 NOV 2025 No of CORRECTIONS 3 (Three)

Annexure R-1

11

- 1094 -



ಜಲಭವನ, 5ನೇ ಮಹಡಿ
ನಂ.5, 1ನೇ ಹಂತ, 1ನೇ ಘಟ್ಟ
ಬಟವಂ ಲೇಔಟ್, ಬನ್ನೇರುಘಟ್ಟ ಮುಖ್ಯ ರಸ್ತೆ,
ಬೆಂಗಳೂರು.-560029
Tel: 080 - 26539004/ 41106504
E mail id:cekwbbng@gmail.com

ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ

Karnataka Urban Water Supply and Drainage Board

No. KWB/ CE (B) / DCE / AE-5/NGT / 1167 /2025-26

Dtd: 10/11/2025

To,

**The Principal Secretary to Government
Ecology & Environment
Dept.of Forest, Ecology & Environment**

Sir,

Sub: Original Application No.182/2023(SZ) of Hon'ble National Tribunal (Earlier O.A.324/2021 (PB) with regard to rejuvenation of Chandapura lake-reg).

- Ref:**
1. T.O Letter NO.69, Dated: 19.04.2025.
 2. Your office D.O Letter 181, Dated: 20.05.2025.
 3. T.O Letter NO.400, Dated: 18.06.2025.
 4. Your office D.O Letter 181, Dated: 25.06.2025.
 5. T.O Letter NO. 432, Dated: 26.06.2025.
 6. Your office Letter 181, Dated: 22.08.2025.
 7. T.O Letter NO. 432, Dated: 01.09.2025.
 8. Your office Letter No. 181, Dated: 07.11.2025.

* * * * *

With reference to the subject cited above, the Action taken report on the status of the proposed STP's at Hebbagodi, Bommasandra, Jigani and Chandapura city/towns under rejuvenation of Chandapura Lake w.r.t to OA.182/2023, is submitted for kind needful.

Yours faithfully,


**Managing Director,
KUWS & D Board,
Bengaluru.**

Action taken report on the directions of Hon'ble NGT vide OA No.182/2023 regarding rejuvenation of Chandapura lake		
Sl.No	NGT Direction	Action Taken
1	The progress report on behalf of the Chief Secretary to the Government of Karnataka dated 02.09.2025 is filed.	—
2.	<p>The report sets out the progress in relation to the rejuvenation and rehabilitation works of Chandapura Lake, Bengaluru. With respect to the construction of the 10 MLD Sewage Treatment Plant (STP) Under Bommasandra UGD Scheme, the project remains at the stage of land acquisition, and notification under Section 19 (1) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 is yet to be issued.</p> <p>The 6 MLD STP under the Jigani UGD Scheme is also at the same stage.</p>	<p>CONSTRUCTION OF 10MLD STP UNDER BOMMSANADRA UGD SCHEME</p> <ul style="list-style-type: none"> The land for construction of 10MLD capacity STP at Sy.No 129 & 130 of Heelalige village is yet to be handed over to the Board by TMC, Bommasandra. Further as per the directions of Chief Secretary, Gok the TMC has deposited 50% of the funds required for land acquisition. Accordingly, 19(1) notification has been issued on 28.08.2025. Further, SLAO has addressed letter to Tahashildar, Anekal Taluk for issuance of Notice to the Land owner and publicity to villagers of land acquisition vide letter dtd:04.11.2025. Once the land is handed over to the Board, execution work will be taken up. <p>CONSTRUCTION OF 6MLD STP UNDER JIGANI UGD SCHEME</p> <ul style="list-style-type: none"> The land for construction of 6MLD capacity STP at Hennagara Sy.No 523, 524 and 525 is yet to be handed over to the Board by TMC, Jigani. Further as per the directions of Chief Secretary, Gok the TMC has deposited 50% of the funds required for land acquisition. Accordingly, 19(1) notification has been issued on 28.08.2025. Further, SLAO has addressed letter to Tahashildar, Anekal Taluk for issuance of Notice to the Land owner

		and publicity to villagers of land acquisition vide letter dtd:04.11.2025.
		<ul style="list-style-type: none"> Once the land is handed over to the Board, execution work will be taken up.
3.	<p>Insofar as the 24 MLD STP under the Hebbagodi UGD Scheme is concerned, the land was handed over to the executing agency on 10.03.2025. The agency has commenced work, land clearance is completed and excavation is underway. However, it is reported that a writ petition challenging the land acquisition is pending before the Hon'ble High Court of Karnataka, in which an interim order of stay has been granted, thereby halting further progress of the STP.</p> <p>The remaining 6 MLD STP under the Chandapura UGD Scheme also continues to remain at the Section (1)19stage.</p>	<p>CONSTRUCTION OF 24MLD STP UNDER HEBBAGODI UGD SCHEME</p> <ul style="list-style-type: none"> The land for construction of 24MLD capacity STP at Sy. No 111 of Ramasagara was handed over to the agency on 10.03.2025 Accordingly, agency has started the work and completed the land clearance, earth work excavation and PCC of SBR basins. Hon'ble High court of Karnataka has given stay order for construction of STP in the above land. As per the stay order, the agency has stopped the work on 09.05.2025 The land for construction of wet well at Vasunadara layout was handed over to the agency on 13.03.2025. Accordingly, agency has conducted the SBC test and submitted the BEP for approval. Now, there is a public objection for construction of wet well as the location is in residential area. Hence, the alternate location is to be handed over by ULB. <p>CONSTRUCTION OF 6MLD STP UNDER CHANDAPURA UGD SCHEME</p> <ul style="list-style-type: none"> The land for construction of 6MLD capacity STP at Heelalige Sy.No 82,83,84 is yet to be handed over to the Board by TMC, Chandapura. Further as per the directions of Chief Secretary, Gok the TMC has deposited 50% of the funds required for land acquisition. Accordingly, 19(1) notification has been issued on 28.08.2025. Further, SLAO has addressed letter to Tahashildar, Anekal Taluk for issuance of Notice to the Land owner

		and publicity to villagers of land acquisition vide letter dtd:04.11.2025.
		<ul style="list-style-type: none">• Once the land is handed over to the Board, execution work will be taken up.
4.	With regard the Karnataka Tank Conservation and Development Authority, it is stated that the rejuvenation of the lake has been completed, though the details thereof are not furnished. As to the works concerning provision of natural treatment for untreated water in Chandapura Tank and the construction of the diversion channel, the scope of the project has been outlined, including formation of lagoons for natural sewage treatment, floating wetland grass (vetiver) for purification, and desilting of the tank bed. The above works are said to have been completed in May .2023	--NA--
5.	The Karnataka SPCB has also conducted an inspection, pursuant to which it is reported that no sewage is presently entering the lake. The Board has levied an environmental compensation of Rs. 140,26,57, -/125on non-compliant industries located within the catchment area of Chandapura Lake, of which Rs.1,91,66, -/563 has been recovered from six units.	--NA--

	The balance amount remains to be recovered.	
6.	However, the report of the Chief Secretary does not clarify the discharge point of the diversion channel, nor does it explain how sewage generated in the area is being treated in the absence of operational STPs. Accordingly, the Chief Secretary, State of Karnataka, is directed to file a further report on these aspects and to expedite the process of land acquisition as well as pending litigation before the Hon'ble High Court of Karnataka.	--NA--
7.	The Karnataka SPCB is directed to conduct an inspection, collect water samples, and file a fresh report along with a detailed water analysis report, also indicating the status of recovery of the remaining environmental compensation.	--NA--


**Chief Engineer (B),
K.U.W.S & D Board ,
Bengaluru**


**Managing Director,
K.U.W.S & D Board,
Bengaluru.**

Annexure R-2

Received on 16/06/2025
04:20 P.M. 16



E/1028/242/0.25
943

Karnataka Tank Conservation and Development Authority Government of Karnataka

No. KTCDA/Beng/Tech/04/2025-26/226

Dated : 12-06-2025
13

To,

The Principal Secretary to Government,
Forest, Ecology & Environment Department,
Room No. 709, 7th Floor, 4th gate,
Dr. B.R. Ambedkar Veedi,
M.S. Building, Bengaluru - 560001.

Sir,

Sub : Original Applicaton No. 182/2023 (SZ) of Hon'ble NGT (Earlier O.A.
No. 324/2021 (PB) with regard to rejuvenation of Chandapura Lake Reg.

- Ref : 1) Your D.O. letter No: FEE 181 ENV 2021, Date : 20.05.2025.
2) SE, MI & GW Development Circle, Bengaluru letter No. ಅ.ಸ.ವ್ಯ.ಬೆಂ:
ತಾಂ.ಸ: ಸ.ಇಂ-3: ಬೆಂಗಳೂರು: 2025-26/1867, ದಿನಾಂಕ: 03.06.2025.
3) AEE, MI & GW Development Sub division, Bengaluru letter No.ಸ.ಇಂ-4/
NGT -182 (2023)/ಚಂದಾಪುರ/2025-26/317, ದಿನಾಂಕ : 23.05.2025.

* * * * *

With reference to O.A. No. 182/2023 (SZ) (Earlier O.A. No. 324/2021 (P.B) in respect of rejuvenation of Chandapura lake, the Hon'ble NGT in its order dated : 07.03.2025 and 21.04.2025 had given directions to submit the details of rejuvenation work of lake in the next report. In this regard Superintending Engineer, Minor Irrigation Circle, Bengaluru and Assistant Executive Engineer, Minor Irrigation Sub division, Bengaluru have submitted the compliance pertaining to rejuvenation work of Chandapura lake Vide letter dated under ref (2) & (3) respectively.

In view of the above the compliance to O.A. No. 182/2023 (SZ) (Earlier O.A. No. 324/2021 (P.B) is here with submitted for onward submission to Hon'ble NGT.

Thanking You,

Yours Faithfully,

Chief Executive Officer,
KTCDA, Bangalore.

Encl : As above

Copy submitted to the Secretary, Minor Irrigation and Ground Water Development Department, Bangalore for kind information.

Compliance to O.A. No. 182/2023 (SZ) of the N.G.T
(Earlier O.A.No.324/2021 (PB)).

Sl. No	Tribunal order Dated : 07.03.2025	Compliance
1	The issue relates to the Conservation, restoration, and rejuvenation of Chandapura Lake	Chandapura Lake coming under the jurisdiction of CMC Chandapura.
2	The learned Counsel appearing for the State of Karnataka has referred to the report of the Chief Secretary to Government of Karnataka dated 05.09.2024 and has submitted that the work of rejuvenation of the lake has been completed. But we find that the report lacks in sufficient particulars. He has sought time to disclose the details of rejuvenation work in the next report.	<p>The work of “Providing Natural Treatment arrangement for untreated water in Chandapura tank and construction of diversion channel to Muthanallur tank in Anekal Taluk, Bangalore Urban District” amounting to Rs. 300.00 lakhs has been taken up by the Minor Irrigation Department.</p> <p>The Scope of work includes the below provisions :</p> <ul style="list-style-type: none"> ➤ Provision of Earthen diversion Channel at Chandapura Tank periphery to a length of 700 mtrs. ➤ Provision of Earthen diversion Channel at Muthanallur Tank periphery to a length of 3000 mtrs. ➤ Lagoons which are pond like bodies of water or basins which are designed to treat the sewage water naturally. Further, the

		<p>provision of floating wetland Grass Vetiver was made which helps in natural water purification. Hence, the provision of constructions of Lagoons structure and Grass Vetiver was made to treat the waste water.</p> <p>➤ The desilting of tank bed was made so as to increase the tank capacity.</p> <p>Now, the works has been completed in all respect on May 2023. It has been learnt that the construction of STP has been taken up by the CMC Chandapura as per the direction of Hon'ble National Green Tribunal.</p>
3	<p>The Central Pollution Control Board (CPCB) has field the report dated 05.03.2025 and the learned counsel for the CPCB has pointed out that the water quality of all the lakes, including the Chandrapura Lake is not meeting with the requisite norms. Hence, the State Authorities are directed to duly look into this aspect and ensure that the water quality of Chandrapura Lake meets the requisite norms.</p>	<p>Does not pertains to this department.</p>
4	<p>In respect of the setting up of the CETP, it has been pointed out by the learned counsel for the State of Karnataka that the Environmental</p>	<p>Does not pertains to this department.</p>

	Clearance before the SEIAA-Karnataka is under process. Let the same be expedited.	
5	The report filed by the State of Karnataka dated: 05.09.2024 discloses that 04 STPs are proposed to be constructed i.e.. 24 MLD at Hebbagodi, 10 MLD at Bomasnadra, and 2 STPs of 6 MLD each at Jigani and Chandrapura. It is submitted by the learned counsel for the State of Karnataka that none of these STPs have received the land for construction. Either the land has been identified but not required or the identification process is on. The State Government is directed to take expeditious steps for identification, acquisition, and handing over of the land for the construction of the STPs.	Does not pertain to this department.
6	The Karnataka SPCB has filed a report dated 02.01.2025 stating that it has collected a sum of Rs. 1,47,25,000/- towards the environmental compensation from the defaulting industries but the default period for which this environmental compensation was levied and collected has not been disclosed. The Karnataka SPCB is directed to disclose it in the next report.	Does not pertain to this department.
7	Hence we direct the State of Karnataka and the Karnataka SPCB to file a fresh report keeping in view the observations made above within four weeks.	Does not pertain to this department.

Further, The compliance to National Green Tribunal order dated: 21.04.2025 as stated below:-

Sl. No	Tribunal order Dated : 21.04.2025	Compliance
1	The report from the Karnataka State Pollution Control Board (SPCB), as previously directed, is yet to be submitted. Learned counsel for the Karnataka SPCB states that the draft report has been prepared and will be uploaded shortly.	Does not pertain to this department.
2	With regard to the report of the State of Karnataka, it was observed even during the last hearing that, though certain parcels of land have been identified, they have not yet been acquired; in some areas, the process of identification itself remains pending.	Does not pertain to this department.
3	The State Government has not submitted any report in this regard. Accordingly, the State Government is directed to initiate steps for identification, acquisition and transfer of land for the construction of the sewage Treatment Plant (STP) before the next date of hearing. Failing compliance, the Deputy Commissioner of Bengaluru shall be directed to appear through video conference.	Does not pertain to this department.


13/6
Chief Executive Officer,
KTCDA, Bengaluru.

12.6.2025

Annexure R-3

1082 21

Karnataka State Pollution Control Board

Regional Office : Sarjapura

'Nisarga Bhavana', 3rd Floor, Thimmaiah Road,
7th 'D' Main Road, Shivanagar, Bengaluru-560 010
Telephone : 080-23230153

E-mail : sarjapura@kspcb.gov.in

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಸರ್ಜಾಪುರ

'ನಿಸರ್ಗ ಭವನ', 3ನೇ ಮಹಡಿ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
7ನೇ 'ಡಿ' ಮುಖ್ಯರಸ್ತೆ, ಶಿವನಗರ,

ಬೆಂಗಳೂರು-560 010. ದೂ.: 080-23230153

ಇ-ಮೇಲ್ : sarjapura@kspcb.gov.in



**ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ**

towards a cleaner Karnataka

NO:PCB/RO SJR(BNG)/Chandpaura lake/2025-26/

h09.

DATE: 29 OCT 2025

TO,

The Member Secretary,
Karnataka State Pollution Control Board,
Parisara Bhavana, No.49,
Church Street, Bengaluru - 560 001

Kind Attn: SEO (Infra Section)

Sir,

Sub: Forwarding the latest inspection report of Chandapura Lake - reg

Ref: 1. Board office Letter No. 2566 Dated 23-09-2025

2. Inspection of Chandapura lake by Senior Environmental Officer,
Bengaluru South along with undersigned on 16-10-2025

With reference to the above subject, Board Law Officer has issued a letter to Senior Environmental Officer, Infra Cell regarding inspection of Chandapura lake along with details water analysis report and details of Environmental Compensation which is levied on the non complied industries in the catchment area of Chandapura Lake and copy has been marked to this office.

Inview of the above, the Chandapura Lake has been inspected by the Senior Environmental Officer, Bengaluru South along with undersigned on 16-10-2025 and the detailed inspection report of Chandapura lake along with compiled analysis report and latest details on Environmental Compensation is enclosed for your kind information and further needful action.

Yours faithfully,

Sd/-

**Environmental Officer
RO-Sarjapura (Bengaluru)**

Copy to:

1. Senior Environmental officer, Karnataka State Pollution Control Board, Nisarga Bhavana, III Floor, 7th D Main Road, Shivanagar, Bengaluru - 560 010 for kind information.
2. Law Officer, Karnataka State Pollution Control Board, Parisara Bhavana, No.49, Church Street, Bengaluru - 560 001 for kind information and further needful action.
3. Case file



Infra

3866
04/11/25

3/11

SEO sarja

4/11/25

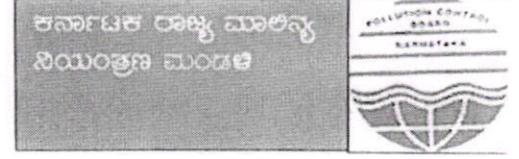
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**Environmental Officer
RO-Sarjapura (Bengaluru)**

29/10

Officer of the Senior Environmental Officer
Karnataka State Pollution Control Board
Bangalore- South
"NISARGA BHAVAN", 3rd Floor,
Thimmaiah Road, 7th 'D' Cross,
Shivanagar, Bangalore - 560 010.
Phone: 23228862

ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು ದಕ್ಷಿಣ 'ನಿಸರ್ಗಭವನ' 3ನೇ ಮಹಡಿ
ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ, 7ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು-560010.
ದೂರವಾಣಿ: 23228862



Towards a cleaner Karnataka

NO./PCB/ZSEO-Bng-South/2025-26/ 153

Date: 27 OCT 2025

To,
Regional officer,
Regional office,
Sarjapura.

Sir,

Sub: Submission of Inspection Report in respect of Chandapura Lake, Chandapura Village, Attibele Hobli, Anekal Taluk, Bengalur Urban-reg.

Ref: Inspection by the under signed on 16.10.2025.

With reference to the above said subject, please find herewith enclosed the Inspection Report of the same is forwarded for your kind information and further needful.

Yours faithfully,

Zonal Senior Environmental Officer,
Bng (South).

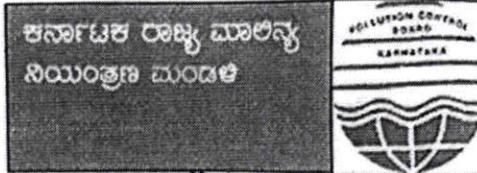
ENCL: As above.

29/10



Officer of the Senior Environmental Officer
Karnataka State Pollution Control Board
Bangalore- South
"NISARGA BHAVAN", 3rd Floor,
Thimmaiah Road, 7th 'D' Cross,
Shivanagar, Bangalore - 560 010.
Phone: 23223912

ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು ದಕ್ಷಿಣ 'ನಿಸರ್ಗ ಭವನ' 3ನೇ ಮಹಡಿ
ಶಿವನಗರ ರಸ್ತೆ, 7ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು-560010.



NO:KSPCB/RSEO - SOUTH/LAKE/2025/26/153

Date:
Towards a cleaner Karnataka

27 OCT 2025

**Inspection Report of Sri S. Madhusudhan, Senior Environmental Officer, Bengaluru
South, Karnataka State Pollution Control Board**

1.	Name and Address of the lake inspected	1.Chandapura Lake, Chandapura Village Attibele Hobli, Anekal Taluk Bengaluru Urban District
2.	Date of inspection	16.10.2025
3	Officers present	Mr. Somashekhar. K. M, Environmental Officer, RO - Sarjapura, Mr. Rajesh Patil Senior Field Assistant.

Preamble:

An article was published on 21.11.2021 in the Indian Express in the title "Lakes of Bangalore: Industrial Effluents, raw sewage: stinky tale of Chandaura lake" based on this news item a suo-moto case viz O.A. No. 324/2021 has been registered by the Hon'ble National Green Tribunal, New Delhi vide its order dated 26.11.2021 constituted a seven - member committee comprising of CPCB, State PCB, Indian Institute of Science - Bengaluru, State Environment Impact Assessment Authority, National Wet land Authority, State Wetland Authority and the District Magistrate, Bengaluru Urban District in order to ascertain the facts.

The nodal agency for coordination and compliance is CPCB and the State PCB. In compliance to the said order, Central pollution control Board has issued an OM on constitution of committee on 03.01.2022 and revised OM on 12.01.2022. A virtual meeting was also conducted on 12.01.2022 regarding the issue of pollution of Chandapura Lake and methods to be adopted for study, the reasons for the pollution and methods to be followed to ascertain sources of the pollution of lake.

Accordingly, the committee visited the lakes located in and around the Jigani & Bommasandra Industrial Area on 18.01.2022 and 19.01.2022 and conducted the detailed information on the sources of pollution of lakes and the detailed joint inspection report has been submitted to the Hon'ble NGT. The joint committee also noticed that the source of water to the Chandapura lake is from overflow of series of tanks located upstream side of the Chandapura Lake and also Raja kaluves. As observed by the joint committee, the sewage generated from the CMC - Hebbagodi limits, TMC - Bommasandra limits, TMC - Chandapura limits and TMC - Jigani limits is joining the Chandapura lake and the said local bodies have not provided STP's in their jurisdiction to treat the sewage and which is the major source of pollution of Chandapura Lake.

Further, Regional office Sarjapura has filed the Criminal case against the TMC Chandapura in IV Additional Civil Judge and JMFC (Court No. 1258), Anekal town vide CNR No.KABR220109682023 Dated 25-07-2023.

The Hon'ble NGT, by its order dated 03-09-2025 directed to KSPCB to conduct the inspection and collect the water sample and file the fresh report along with detailed water analysis reports. Furthermore, Hon'ble NGT has directed to furnish the details regarding the collection of environmental Compensation, which is levied on the non-complied industries in the catchment area of Chandapura Lake vide Board office letter No.KSPCB/18/NGT-LEH/2021/2566 Dated 23-09-2025.

ASA
Senior Environmental Officer
Karnataka State Pollution Control Board
Bangalore South

In view of the above, the Chandapura lake was inspected by the undersigned along with Environmental Officer, Regional Office – Sarjapura on 16-10-2025 to verify the latest status of the lake and following observations were made:-

- The Chandapura lake is located in the limits of TMC Chandapura, Chandapura Village, Attibele Hobli, Anekal Taluk, Bengaluru Urban District.
- As per the TMC Chandapura, the Chandapura lake is spread in an area of 24.27 acres.
- The local bodies namely, TMC Jigani, CMC Hebagodi, TMC Bommasandra and TMC Chandapura are located in the upstream of the lake.
- As per the records, there are 4 streams, which are joining to this lake are
 - **In Stream -1:-** There are three lakes namely, Begahalli, Jigani & Hennagara. The overflow from the Begahalli lake reaches Jigani lake, the overflow from Jigani lake reaches Hennagara lake and the overflow of Hennagara lake reaches Chandapura lake through drains.
 - **In stream 2:-** There are two lakes namely, Yarandahalli lake & Kachanayakanahalli lake. The overflow from Yarandahalli lake reaches Kachanayakanahalli lake, which finally reaches Chandapura lake through drainage system.
 - **In Stream – 3:-** The Kittaganahalli lake is located adjacent to the Bommasandra Industrial Area and the residential area comes under the jurisdiction of Bommasandra Town Municipal Corporation, which finally reaches Chandapura lake.
 - **In Stream – 4:-** There are four lakes namely Veerasandra lake, Hebbagodi lake, Kammasandra lake, Bommasandra lake and Heelalige lake and overflow of the lake which finally joins Chandapura lake through drainage system.
- **Stream – 4:-** is having following lakes and has been inspected, the observations are as follows:-
 - **Veerasandra Lake:-**
 - Located in the CMC Hebbagodi limit
 - Rejuvenated by the Metro and Titan Industry
 - The sewage/waste water has been diverted from entering to the lake and presently, there is no industrial/sewage effluent is entering into the lake.
 - The lake boundary was fenced.
 - One storm water drain is connected to the lake for the entry of rain water into the lake.
 - **Hebagodi Lake:-**
 - This lake is located in the CMC – Hebbagodi limit and the lake was rejuvenated by the Biocan Foundation earlier. Now, the same authority is once again taken for rejuvenation work of the lake and the de silting work was under progress.
 - The extent of the lake is about 32.13.00 acres/guntas
 - The sewage generated from the upstream side of lake is entering the lake which is the major sources of pollution of the lake. Now, the entire sewage entering in to the lake has been diverted at two points by constructing diversion canal which is leading to the downstream lake through natural drains i.e., Kammasandra lake.
 - The diverted water is blackish in color and smell was felt.
 - There is no evidence of entry of industrial effluent into the lake was observed.

[Handwritten Signature]

- 1078 -

- **Kammasandra Lake:-**
 - This lake is located in the CMC Hebbagodi limit
 - The lake was rejuvenated by the CMC Hebbagodi and there was no water found in the lake.
 - The sewage/waste water has been diverted from entering to the lake and presently, there is no industrial/sewage effluent is entering into the lake.
 - The lake boundary was fenced.
 - One storm water drain is connected to the lake for the entry of rain water into the lake.
 - **Bommasandra Lake:-**
 - This lake is located in the CMC Hebbagodi limit
 - The overflow of the Kammasandra lake is connected to the lake.
 - The lake was rejuvenated by the CMC Hebbagodi and the rain water has stored in the lake.
 - The sewage/waste water has been diverted from entering to the lake and presently, there is no industrial/sewage effluent is entering into the lake.
 - The lake boundary was fenced.
 - **Heelalagi Lake:-**
 - This lake is located in the CMC – Chandapura limit.
 - The extent of the lake is about 28.38.00Acres/guntas
 - The lake is rejuvenated by the CMC – Chandapura.
 - The sewage generated from the upstream side of lake is entering the lake which is the major sources of pollution of the lake. Now, the entire sewage entering in to the lake has been diverted by constructing diversion canal which is leading to the downstream lake through natural drains.
- Lake is having two sewage/water entry points, one is from rajakaluve carrying sewage/water from the upstream of Chandapura lake and another entry point is from diversion canal of Heelalagi lake.
 - During inspection, it was observed that, both streams 3 & 4 have been diverted from entering to the lake. However, seepage from the drain is entering into the lake. The sewage/waste water diverted from this lake is directly connected to the outlet (weir) of the Chandapura lake, which finally joins to next lake.
 - The lake has been converted into four ponds for the natural treatment of sewage/waste water entering into the lake. The first pond is for natural settling of solids followed by 2nd, 3rd and 4th ponds and over flow from the 4th pond is connected to natural drain.
 - All the four tanks are filled with water and the growth of water hyacinth, floating plants and waste weeds in the lake was observed.
 - As per the records and physical observations, no industries located in the industrial estates are permitted to let their treated /untreated trade effluent/ domestic effluents into the drains/lakes.
 - Foul smell was noticed in the lake area and no frothing was observed in the waste weir area of the lake.


 Senior Environmental Officer,
 Karnataka State Pollution Control Board
 Bangalore South

- TMC Chandapura has temporarily dumped the small quantity of Municipal Solid Waste adjacent to the lake and some of the compactors filled with MSW have been parked in the same place.
- During inspection, the samples are collected at following points
 - Water entering to the lake through Rajakaluve on Housr Road, Opp Brigade Tower near Testa Caliberation Service, No.944, Opp Hennagara Cross, Chandapura, Attibele Hobli, Anekal Taluk, Bengaluru Urban District - 560099
 - Chandapura Lake water, Tank- I, Chandapura, Attibele Hobli, Anekal Taluk, Bengaluru Urban District - 560099
 - Overflow of the Chandapura Lake, Chandapura, Attibele Hobli, Anekal Taluk, Bengaluru Urban District - 560099

The Regional Office Sarjapura is regularly collecting the sample of Chandapura lake on monthly basis and the reports reveals that, the lake water is falls under "CLASS E" (Irrigation, Industrial Cooling, Controlled water disposal").

Presently, there is no discharge of industrial effluent to Chandapura Lake and the major source of lake pollution is due to the entry of sewage generated from the local bodies situated upstream of the lake. The local bodies have not provided Sewage Treatment Plant in their jurisdiction and sewage is directly connected to storm water drain/rajakaluve and these drains ultimately joins to the lake.

AW
**Senior Environmental Officer
Bengaluru South**

Inspection of Chandapura Lake by Senior Environmental Officer, Bengaluru South along with Environmental Officer, RO- Sarjapura(Bengaluru) on 16.10.2025





ANNEXURE - VI
CHANDAPURA LAKE WATER ANALYSIS REPORT

Parameters	Units	28-10-2024				19-12-2024	17-01-2025	14-02-2025	13-03-2025	17-04-2025	16-05-2025	19-06-2025	10-07-2025
		Tank-1	Tank-2	Tank-3	at Weir								
Temperature	C					23	22	24	24	22	20	20	20
pH@25C		8.2	7.2	6.9	7.3	7.2	7.5	7.7	7.6	6.9	7.4	7.7	8
Conductivity @25°C	us/cm	1393	1635	1435	1734	2120	2380	1368	1847	1498	1657	2200	2210
Dissolved oxygen	mg/L	6.6	4.6	4.5	1.2	BDL	BDL	BDL	2.1	5.3	BDL	0.8	0.8
BOD	mg/L	6	9	9	17	70	62	25	28	5	39	45	34
COD	mg/L	64	88	90	107	332	244	274	201	56	272	256	240
Nitrates as N	mg/L	2.6	2.5	3	2.6	0.6	BDL	BDL	0.6	0.79	0.78	0.64	
Ammonical Nitrogen NH4-N	mg/L	---	---	---	---	9.5	---	---	---	---	---	10	---
Turbidity	mg/L	---	---	---	---	38	18.4	15.8	7.2	22.3	30.6	13.9	26.2
Total Hardness as CaCO3	mg/L	320	364	312	204	580	628	640	468	544	516	600	544
Calcium as CaCO3	mg/L	---	---	---	---	296	316	142	240	268	264	304	276
Calcium as Ca	mg/L	---	---	---	---	118	126	57	96	107	106	122	110
Magnesium as CaCO3	mg/L	---	---	---	---	284	312	598	228	276	252	296	268
Magnesium as Mg	mg/L	---	---	---	---	69	76	121	55	67	61	72	65
Chloride as Cl	mg/L	---	---	---	---	360	452	108	404	344	372	360	340
Sodium as Na	mg/L	---	---	---	---	170	244	171	191	104	131	182	172
potassium as K	mg/L	---	---	---	---	42	34	42	33	12	11	44	13
Percent Sodium	mg/L	---	---	---	---	37	44	35	45	34	35	37	40
Sulphate as SO4	mg/L	---	---	---	---	86	36	47	35	20	37	90	26
P-Alkalinty as CaCO3	mg/L	---	---	---	---	BDL							
T-Alkalinty as CaCO3	mg/L	---	---	---	---	496	584	124	420	360	396	508	384
Sodium Absorption Ratio (SAR)	mg/L	2.8	2.7	2.9	5.2	3.08	4.2	2.94	3.8	2.45	2.5	---	3.2
Free Ammonia as N	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	1.08	BDL	BDL	BDL	---	0.53
TDS	mg/L	---	---	---	---	1456	1600	936	1256	1020	1124	1490	1498
Total Suspended Solids	mg/L	---	---	---	---	44	26	22	10	28	38	18	32
Total Phosphate as P	mg/L	3.7	0.71	1.4	3	0.79	3	0.6	1	0.16	0.9	0.53	0.52
Ortho Phosphate as P	mg/L	---	---	---	---	2.19	7	1.55	3.1	0.44	2.5	1.52	1
Fluoride as F	mg/L	---	---	---	---	0.49	0.28	0.53	0.59	0.45	0.64	0.19	1.49
Boron as B	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	BDL		BDL	BDL	BDL	0.34
Bicarbonate(HCO3)	mg/L	---	---	---	---	496	584	124	420	360	396	508	384
Carbonate(CO3)	MPN/100ml	---	---	---	---	BDL	BDL	BDL		BDL	BDL	BDL	BDL
Total Coliform	MPN/100ml	130	70000	330	43000	70000	70000	4900	70000	1200	170000	17000	2800
Fecal Coliform	mg/L	27	21000	110	450	14000	17000	1100	21000	210	21000	2100	310

Cadmium	mg/L	BDL	BDL	BDL	BDL	---	---	---	---	BDL	---	---	---
Copper	mg/L	0.012	0.005	0.005	0.052	---	---	---	---	BDL	---	---	---
Lead	mg/L	BDL	BDL	0.012	0.002	---	---	---	---	BDL	---	---	---
Total Chromium	mg/L	0.01	BDL	BDL	0.018	---	---	---	---	BDL	---	---	---
Nickel	mg/L	0.035	0.019	0.017	0.087	---	---	---	---	0.007	---	---	---
Zinc	mg/L	0.086	0.027	0.026	0.126	---	---	---	---	BDL	---	---	---
Iron	mg/L	0.527	0.173	0.493	0.863	---	---	---	---	0.134	---	---	---
Manganese	mg/L	0.14	0.177	0.251	0.497	---	---	---	---	0.143	---	---	---
Fecal Streptococi	mg/L	---	---	---	---	---	---	---	---	---	---	---	---
Total Kjeldahl Nitrogen	mg/L	0.68	2.87	12.3	35	24	67.6	91.5	28.2	0.74	26	14	12
Nitrite as N	mg/L	0.22	BDL	BDL	BDL	9.5	---	BDL	---	0.79	---	---	0.75
Oil & Grease	mg/L	BDL	BDL	BDL	BDL	---	---	---	---	---	---	---	---
Total Dissolved Phosphate	mg/L	9	1.7	3.4	7.4	---	9.9	---	---	---	---	---	---
INFERENCE		Class "D"	Class "D"	Class "D"	Class " E"	Class " D"	Class " E"	Class " E"	Class " E"				

Class "A" - Drinking water source without conventional treatment but after disinfections.

Class "B" - Out door bathing (organized).

Class "C" - Drinking water source with conventional treatment followed by disinfection

Class "D" - Propagation of wild life. Fisheries.

Class "E" - Irrigation, Industrial cooling, controlled Waste disposal.

Class "Below E" - Not meeting A,B,C,D & E Criteria.

12-08-2025	09-09-2025
20	20
7.4	7.2
1264	1760
0.7	4.8
29	9
216	100
4.9	BDL
---	---
16.1	9.2
344	480
176	240
70	96
168	240
41	58
212	404
121	194
25	21
41	45
52	6
BDL	BDL
292	368
2.84	3.8
0.28	BDL
872	1214
18	14
1	1.6
2.89	4
0.48	0.88
BDL	BDL
292	368
BDL	BDL
22000	3500
2000	310

---	---
---	---
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---	---
---	---
---	---
19	1.13
---	---
---	---
Class" E"	Class" D"

1070

Environmental Compensation levied to the industries located in the RO, Sarjapura jurisdiction											
Sl. No.	Name & Address of the industry	Category	Interim EC levied in Rs.	Revised EC levied using CPCB guidelines in Rs.	Remarks on EC levied	EC amount Paid	Balance	Status	Case filed details	Present court case status	Remarks
1	M/s. Anand Motors, Plot No. 55, Opp. SKF, Bommasandra Industrial Area, Hebbogodi, Attibele Hobli, Anekal Taluk, Bengaluru Urban District	Orange	25,00,000/-	50,15,625/-	Increased than the interim compensation	20,00,000/-	30,15,625/-	Working	As per the direction of Hon'ble National Green Tribunal (NGT), South Zone, in Appeal No. 34/2024, the industry has paid Environmental Compensation of Rs. 20,00,000/- on 24.04.2024.	Board has filed objection to the Hon'ble Court as per the information given by the Legal section of the Board.	Located in CEPI area
2	M/s. Adcock Ingram Limited, Plot No. 49 B, C & D, I Stage, Bommasandra Industrial Area, Attibele Hobli, Anekal Taluk, Bengaluru Urban District	Orange	1,00,00,000/-	8,15,625/-	Decreased than the interim compensation	--	8,15,625/-	Working			Located in CEPI area
3	M/s. Anand Industries Shed No. B87, Bommasandra Industrial Estate, Attibele Hobli, Anekal Taluk,	Red	25,00,000/-	76,65,000/-	Increased than the interim compensation	--	76,65,000/-	Closed			Located in CEPI area
4	M/s. Mahindra CIE Automotive Limited (Formerly M/s. Bill Forge Private Limited) Plot No. 9C, Bommasandra Industrial Area, Attibele Hobli, Anekal Taluk, Bengaluru Urban District	Red	1,00,00,000/-	8,24,40,000/-	Increased than the interim compensation	--	8,24,40,000/-	Working	Hon'ble High Court Writ Petition No. 9941/2021 (GM-POL) as per the letter submitted by the industry.	W P No. 9941/2021 case disposed	Located in CEPI area
5	M/s. GRG Fine Foods Private Limited, Plot No. 121 H, Bommasandra Industrial Area, Attibele Hobli, Anekal Taluk, Bengaluru Urban District	Orange	25,00,000/-	31,50,000/-	Increased than the interim compensation	--	31,50,000/-	Working	Hon'ble High Court bearing W.P No. 5224/2024.	W P No. 5224/2024 case disposed	Located in CEPI area

6	M/s. IFB Industries, (formerly M/s. Ramson Garment Finishing Equipment Private Limited) Plot No. 3B & C, Bommasandra Industrial Area, Anekal Taluk, Bengaluru Urban District	Red	50,00,000/-	4,04,10,000/-	Increased than the interim compensation	50,00,000/-	3,54,10,000/-	Working	The industry has submitted letter to Board with the request final payment Rs. 50,00,000/- as per demand raised by the Board on 17.02.2020. In response to that industry has called for the personal hearing at Board office on 23.02.2024. The proceedings of the PH issued to industry 08.5.2024. As per the decision of the PH the M/s. Ramson Garment Finishing Equipment Private Limited has been permitted to pay interim Environmental compensation of Rs. 50,00,000/-. Accordingly the industry has paid EC of Rs. 50,00,000/- paid through RTGS bearing No. IDIBR52024052339163887.	WP No. 20393/2023 case disposed	Located in CEPI area
7	M/s. Mysore Fruit Products Sy. No. 39 to 69, Veerasandra village, Attibele Hboli, Anekal Taluk, Bengaluru Urban District	Orange	1,00,00,000/-	3,70,68,750/-	Increased than the interim compensation	--	3,70,68,750/-	Closed			Located in CEPI area
8	M/s. Saify Industries, Unit -I Plot No. 49/A1, Bommasandra Industrial Area, Attibele Hobli, Anekal Taluk, Bengaluru Urban District	Red	50,00,000/-	49,50,000/-	Decreased than the interim compensation	--	49,50,000/-	Working	Hon'ble High Court bearing W.P No. 20358/2023 as per the letter submitted by the industry.		Located in CEPI area
9	M/s. Vinir Engineering Private Limited, Plot No. 102/104, Bommasandra Industrial Area, Anekal Taluk, Bengaluru Urban District	Orange	1,00,00,000/-	2,33,43,750/-	Increased than the interim compensation	--	2,33,43,750/-	Working	NGT appeal No. 37/2024 (SZ)		Located in CEPI area
10	M/s Switchgear & Control Technics Pvt. Ltd., Plot No. 152, Bommasandra Industrial Area, Hosur Road, Anekal Taluk, Bangalore - 560 099.	Orange	1,00,00,000/-	19,35,000/-	Decreased than the interim compensation	19,35,000/-	--	Working			Located in CEPI area

11	M/s. Sansera Engineering Ltd, (Formley Known as Gearock Forge Private Limited, Plot No. 143-B8, BIA,Hebbagodi Post, Anekal Taluk,Bangalore	Orange	1,00,00,000/-	1,20,73,500/-	Increased than the interim compensation	--	1,20,73,500/-	Working	Hon'ble High Court bearing W.P No. 5389/2020 as per the letter submitted by the industry.	WP No. 5389/2020 case disposed.	Located in CEPI area
12	M/s. Accura Electroplating Shed No. B-17, KSSIDC Industrial Estate, Veerasandra, Hosur Main Road, Electronic City Post, Bengaluru 560100	Red	---	95,70,000/-	EC levied for non compliances	--	95,70,000/-	Closed			Located in the Chandapura lake catchment area.
13	M/s. Hotel Aditha Classic (a unit of Adityhya Enterprises), No. 254B, Adjacent to A2B Hotel, Near Narayana Hrudyalaya Hospital, Hosur Road, Bengaluru - 560099	Green	---	19,18,750/-	EC levied for non compliances	--	19,18,750/-	Working			Located in the Chandapura lake catchment area.
14	M/s. Balaji Color Coats, Plot No. 110/1B, 8th Cross, Bommasandra Industrial Area, Hosur Road, Anekal Taluk, Bengaluru	Red	---	2,15,55,000/-	EC levied for non compliances	--	2,15,55,000/-	Closed			Located in the Chandapura lake catchment area.
15	M/s. Coroseal Industries, Shed No. d 83, Veerasandra Industrial Estate, Hosur Road, Anekal Taluk, Bengaluru - 560 100	Red	---	6,70,000/-	EC levied for non compliances	--	6,70,000/-	Closed			Located in the Chandapura lake catchment area.
16	M/s. Gardeenia Comports, No. 52 & 56, Bommasandra Industrial Area, Hosur Main road, Anekal Taluk, Bengaluru - 560099.	Orange	---	2,16,18,750/-	EC levied for non compliances	--	2,16,18,750/-	Working			Located in the Chandapura lake catchment area.
17	M/s. RNS Motors, Plot No. 24, NH Veerasandra, Hebbodgodi, Anekal Taluk, Bengaluru - 560100	Green	---	12,87,500/-	EC levied for non compliances	--	12,87,500/-	Working			Located in the Chandapura lake catchment area.

18	M/s SLV Washing Unit, Rajanna Building, Kammasandra Road, Muneshwara Nagar, Hebbagodi, Electronic City Post, Bangalore 560 100.	Orange	---	39,18,750/-	EC levied for non compliances	---	39,18,750/-	Closed		Located in the Chandapura lake catchment area.
19	M/s. UK Plastic Industries, Shed No. 95, Helalagi gate, Chandapura – Dommasandra Road Anekal Taluk, Bengaluru	Orange	---	61,40,000/-	EC levied for non compliances	---	61,40,000/-	Working		Located in the Chandapura lake catchment area.
20	M/s. UK Washtech, Plot No. 9, Reddyappa building, Near Biocon company, Balaji Nagar, Hebbodgodi, Anekal Taluk, Bengaluru - 560100	Orange	---	12,87,500/-	EC levied for non compliances	---	12,87,500/-	Closed		Located in the Chandapura lake catchment area.
21	M/s. UV Plastic, Shed No. 95, Helalagi gate, Chandapura – Dommasandra Road Anekal Taluk, Bengaluru	Green	---	61,60,000/-	EC levied for non compliances	---	61,60,000/-	Working		Located in the Chandapura lake catchment area.
22	M/s. White clouds, Shed No. 95/8, Helalagi gate, Chandapura – Dommasandra Road Anekal Taluk	Orange	---	49,60,000/-	EC levied for non compliances	---	49,60,000/-	Closed		Located in the Chandapura lake catchment area.
23	M/s Bala Industries Plot No. 235-M, KIADB Industrial Area, 3rd Phase, Bommasandra, Sarjapura Hobli, Hosur Road, Anekal Taluk, Bengaluru Urban	Red	---	49,95,000/-	EC levied for non compliances	---	49,95,000/-	Closed		Located in the Chandapura lake catchment area.
24	M/s Karnataka Chemical Industries, Plot No. 508, Plot No. 50B, Bommasandra Industrial Area, Hosur Road, Anekal Taluk, Bengaluru Urban District-560	Orange	---	68,25,500/-	EC levied for non compliances	---	68,25,500/-	Working		Located in the Chandapura lake catchment area.
				30,97,74,000.00			89,35,000/-	30,08,39,000.		


Environmental Officer,
RO- Sarjapura (Bengaluru)

Chandapura NGT: 182/2023 details - reg

From: Mahendra D P (anekal@kspcb.gov.in)

To: infra2013@yahoo.in

Date: Wednesday 12 November, 2025 at 11:29 am IST

Dear Sir/Madam,
PFA w.r.t EC collected details.

The construction of UGD & Sewage Treatment Plants of capacity 6.0 MLD at Sy.no.523, 524 & 525 of Hennagara Village & 100 KLD at Srirampura Village is entrusted by GoK to KUWSDB along with its operation & maintenance for a period of five years. However, land acquisition process by Jigani TMC for the STP location is still under progress.

This is for your information.

Environmental Officer
R.O-Anekal.



EC cumulative statement BO.xlsx
31.3 kB

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12/11

RO-Anekal - Environmental Compensation Details								
CEPI - Hon'ble NGT OA.No.1038/2018								
Sr. No	Name and Address of the industry	Demand date	Demand Amount in Rs.	Amount Paid	Revised EC Amount in Rs.	Balance in Rs.	Remarks	Violation/default period
1	M/s. Saify Industries, Plant 3, Plot No.75, Jigani Industrial Area, Anekal Taluk, Bangalore Urban District	12.07.2023	40410000	0	40410000	40410000	Industry has submitted letter dated :21.12.2023, stating that, they have challenged the EC demand notice order at Hon'ble High Court of Karnataka vide WP no. 20418/2023. The next date of hearing was on 14.10.2024. However, further orders has not yet been updated on website.	27.06.2018 to 10.12.2020
2	Kumar Organic Products Private Limited, ; Plot No: 62, Road No:3 & 5, Jigani Industrial Area, Anekal Taluk, Bangalore Urban District - 560105	12.07.2023	60030000	0	60030000	60030000	This Office had issued EC demand notice on 12/07/2023. Industry submitted reply on 03.08.2023 seeking 15 days time, but not paid EC. Later industry has challenged EC demand notice order at Hon'ble High court of Karnataka vide WP no. 19445/2023. On 07.09.2023 Hon'ble High court has disposed the Writ Petition with liberty to the petitioner to appeal in Hon'ble NGT court as per Section 33 B of Water Act. Hence, this office had issued reminder on 30.10.2023 and 2nd remainder notice issued on 23.11.2023 to pay EC. Also, Show Cause notice was issued by RSEO-Bengaluru South on 18.07.2024. Again, industry has filed review WP vide no. WRP 487/2023 (KAHC010546812023) at Hon'ble High court of Karnataka. The Hon'ble High Court has disposed the review writ petition on 04.07.2024 stating that, order dated: 07.09.2023 passed in Writ petition no. 19445/2023 is recalled and reviewed and stands set aside. Further, stated that, the writ petition shall be posted for consideration there of afresh on merits before the appropriate Bench as per the roster. The same is already communicated to Board office vide letter no.605, dated:23.08.2024.	01.07.2016 to 20.04.2020

Consent No	Issued date	validity	Issued section	Court	Filing No.	Case No.	Remarks
AW-337775	24.05.2023	30-06-2027	NEIA	Hon'ble High Court of Karnataka	WP. 20418/2023	WP 20539/2023	The next date of hearing was on 14.10.2024. However, further orders has not yet been updated on website.
				Hon'ble High court of Karnataka		RP 487/2023	Disposed

5	Kumar Organic Products Limited ; Plot No.60/65, Road No.3, Jigani Industrial Area, Anekal, Bangalore Urban – 562106	12.07.2023	80280000	0	80280000	80280000	<p>This Office had issued EC demand notice on 12/07/2023. Industry submitted reply on 03.08.2023 seeking 15 days time, but not paid EC. Later, industry has challenged EC order at Hon'ble High court of Karnataka vide WP no. 19456/2023. On 07.09.2023 Hon'ble High court has disposed the Writ Petition with liberty to the petitioner to appeal in Hon'ble NGT court as per Sec. 33 B Water Act. Hence this office issued reminder on 30.10.2023 and 2nd remainder notice issued on 23.11.2023 to pay EC. Also, show cause notice was issued by RSEO-Bengaluru South on 18.07.2024. Again, the industry had filed review WP vide no. WRP496/2023 (KAHCO10546572023) at Hon'ble High court of Karnataka. The Hon'ble High Court has disposed the review writ petition on 04.07.2024 stating that, order dated: 07.09.2023 passed in Writ petition no. 19445/2023 is recalled and reviewed and stands set aside. Further, stated that, the writ petition shall be posted for consideration there of afresh on merits before the appropriate Bench as per the roster. The same is already communicated to Board office vide letter no.605, dated:23.08.2024.</p> <p>As per the Hon'ble HC order dated 04.11.2024, the afore said exercise of treating the demand notice to be SCN and giving oppoertunity to the petitionner of having heard and pass fresh orders the impugned demand notice is hereby set aside</p>	08.04.2015 24.02.2020	to
4	M/s. Power Control Equipments, Unit II, Plot No. 40-A, KIADB Industrial Area, Jigani I-Phase, Jigani, Anekal Taluk, Bangalore.	12.07.2023	59715000	0	39810000	39810000	<p>Industry submitted letter dated 01.12.2023 and informed that industry has challenged EC demand notice order at Hon'ble High court of Karnataka. vide no 19728/2023, and same has been disposed on 14.09.2023. Again, industry has filed review WP vide no. WRP495/2023 at Hon'ble High court of Karnataka. The Hon'ble High Court has disposed to review writ petition on 04.07.2024 stating that, order dated: 14.09.2023 passed in Writ petition no. 19445/2023 is recalled and reviewed and stands set aside. Further, stated that, the writ petition shall be posted for consideration there of afresh on merits before the appropriate Bench as per the roster. The copy of order is herewith enclosed for your kind reference</p>	03.08.2016 21.03.2020	to

				Hon'ble High court of Karnataka		RP 496/2023	Disposed
AW- 331235	12.05.2022	30-06-2026	NEIA	Hon'ble High court of Karnataka		WP 495/2023	Disposed

5	M/s. Govardhan Accumulators, Plot No. 81 E , 2nd Phase, Jigani Industrial Area, Anekal Taluk, Bengaluru Urban District	12.07.2023	26715000	0	26715000	26715000	This Office had issued EC demand notice on 12/07/2023. Industry submitted reply on 03.08.2023 seeking 15 days time. Later, industry has challenged EC order at Hon'ble High court of Karnataka. On 08.09.2023 Hon'ble High court has disposed the Writ Petition with liberty to the petitioner to appeal in Hon'ble NGT court as per Section 33B of Water Act. Industry has again filed review writ petition vide no. 509 of 2023 in WP No. 19194/2023 (GM- POL). The Hon'ble High Court has reviewed and set aside the order dated 07.09.2023 and opined that the writ petition shall be posted for consideration thereof afresh on merits before the appropriate Bench as per the roster.	06.04.2015 19.02.2020	to
6	M/s. Ravi Industries, No. 206, Sy.No. 239P, Bommasandra Jigani Link Road, Industrial Area, Anekal Taluk, Bangalore	12.07.2023	4573125	4573125	4573125	0	This Office had issued EC demand notice on 12/07/2023. Industry submitted reply on 03.08.2023 seeking 15 days time. Later, industry has challenged EC order at Hon'ble High court of Karnataka. On 14.09.2023 Hon'ble High court has disposed the Writ Petition with liberty to the petitioner to appeal in Hon'ble NGT court as per Section 33B Water Act. RSEO has also issued SCN to industry on 18.07.2024. CFO renewal appln is refused for non-payment of EC. Later, 1st installment of Rs.22,86,563 has been paid vide DD no.243020 dated 20.02.2025 and requested 6 months time for paying remaining amount. 2nd installment of Rs. 22,86,562 has been paid vide DD no.243078 dated 12.05.2025.	11.12.2017 02.03.2020	to
7	M/s. Hikal Ltd., (Ralchem Limited) Plot No: 82/A, KIADB, Jigani Industrial Area, Anekal, Bangalore Urban – 562106.	12.07.2023	83115000	0	83115000	83115000	This Office issued EC demand notice on 12/07/2023 and industry submitted reply on 03.08.2023 but not paid EC. Hence this office issued reminder Notice on 30.10.2023 and 2nd remainder notice on 23.11.2023 to pay EC. Now the Industry has challenged the EC levied at Hon'ble High Court vide writ petition no. 22120/2023 (GM-Pol). As per the Board office letter no. 5001, dated: 16.12.2023, the Law officer has expressed that, Hon'ble High Court has given emphasis that the principle of natural justice would have to be complied with, notices have to be issued and after giving opportunity of hearing, appropriate orders would be passed. Hence, Law officer has informed to pass the final order of issuance of EC demand notice against the petitioner industry authority after complying with the observations made and directions issued by the Hon'ble High Court of Karnataka. The case was disposed on 10.10.2023. The same was communicated to Board office vide letter no.605,dated: 23.08.2024. Accordingly, Board office has conducted personal hearing on 09.09.2024 before Hon'ble Chairman. As per the proceedings of personal hearing vide no. 2841, dated: 07.10.2024, the Presiding Officer has directed the Member Secretary and Chief Environmental Officer-1 to furnish the report on the said issue within 8 days.	04.02.2015 24.02.2020	to
8	Toyota Industries Engine (I) Pvt Limited (Formerly known as Kirloskar Toyota Textile Machinery Private Limited), (TIED) Plot NO:	12.07.2023	69345000	0	69345000	69345000	This Office issued EC demand notice on 12/07/2023. Industry has challenged EC order in Hon'ble High court of Bangalore vide WP No 17289 of 2023. The matter is pending for further orders. Industry has not submitted any details further.	04.07.2016 21.09.2020	to

AW-313338	25.06.2019	30-06-2023	WMC	Hon'ble High court of Karnataka		WP 509 of 2023	Disposed
AW-319719	21.08.2020	30-06-2024	NEIA	Hon'ble High court of Karnataka			
				Hon'ble High court of Karnataka		WP 22120/2023(GM-Pol).	Disposed
AW-330662	31.03.2022	30-06-2026	NEIA	Hon'ble High court of Karnataka	WP 17289 / 2023	WP 17315/2023	

9	M/s. K. K Industries, Plot No. 162/A, Bommasandra Jigani Link Road, 4th Phase, Bommasandra Industrial Area, Rajapura Village, Jigani Hobli, Anekal Taluk, Bangalore Urban.	12.07.2023	24450000	0	24450000	24450000	Industry has challenged EC order at Hon'ble NGT-Chennai bench vide appeal No. 32 of 2023 (SZ). The matter is listed on 22.10.2024 for final hearing. Also filed writ petition vide no. 20573/2023 at Hon'ble High Court of Karnataka which is disposed on 04.07.2024 with certain directions which are as listed below this table. *	03.09.2015 19.02.2020	to
10	Sandhar Automotives (SLD Auto (A Unit of Sandhar Technologies Limited)), Plot No. 8, Bommasandra - Jigani Link Road Industrial Area, 4 th Phase, Anekal Taluk, Bangalore Urban District-560 099	12.07.2023	49359375	5000000	49359375	44359375	This Office issued EC demand notice on 12/07/2023. Industry submitted reply on 03.08.2023 seeking 15 days time. Industry has challenged EC order before Hon'ble NGT court wherein court has passed order on 23.08.2023 to deposit 50% of the EC. Again the industry had approached Hon'ble Supreme Court of India challenging Hon'ble NGT court directions. Later, the Hon'ble Supreme Court of India had given stay to NGT order with condition to deposit Rs. 50,00,000/- to KSPCB within 4 weeks. Accordingly, industry has submitted DD of Rs. 50,00,000/- and the same was forwarded to Board office on 20.10.2023. Now, the Civil Appeal No.5813 of 2023 before Hon'ble Supreme Court has been disposed on 30.08.2024 wherein it is ordered that, "shall abide by the final or interim orders to be passed by the NGT". Further, as per the order of NGT dated 15.10.2024 w.r.t Appeal No.16 of 2023 (SZ), the appellant is directed to produce the latest CFO issued and the next hearing date is on 10.12.2024.	23.05.2015 11.03.2020	to
11	Anand Sweets & Savories NO.31-A, Road No.2, 1 st Phase, Anekal Taluk, Bangalore.	12.07.2023	29025000	0	29025000	29025000	This Office issued EC demand notice on 12/07/2023. Industry submitted reply on 03.08.2023 seeking 15 days time. Later industry has challenged EC order at Hon'ble High court of Karnataka vide WP no. 19428/2023. On 08.09.2023 the Hon'ble High court has disposed the Writ Petition with liberty to the petitioner to appeal in Hon'ble NGT court as per Section 33B Water Act. Hence reminder Notice was issued on 30.10.2023 & 2nd remainder notice issued on 23.11.2023 to pay EC. Also, show cause notice has been issued by RSEO issued on 18.07.2024.	08.12.2015 28.02.2020	to
12	M/s. Rathna Enterprises, Sy No. 577, 85 CI, 1st Phase, Jigani Industrial Area, Jigani, Anekal Taluk, Bangalore Urban District	12.07.2023	8160000	0	8160000	8160000	This Office issued EC demand notice on 12/07/2023 and industry submitted reply on 03.08.2023 seeking 15 days time. Since the sought time was lapsed, reminder notice was issued on 30.10.2023 to pay EC. <u>2 remainder notice was issued on 23.11.2023. Industry has submitted letter dated: 08.08.2024 stating that, they have challenged Environmental compensation levied at Hon'ble High Court of Karnataka vide WP No.20351/2023 which is disposed on 04.07.2024 with certain directions which are as listed below this table. *</u>	28.08.2018 22.02.2020	to
13	M/s. SunClad Coaters, Plot No. 18/A, KSSIDC Industrial Area, Jigani 2nd	12.07.2023	11235000	0	11235000	11235000	This Office issued EC demand notice on 12/07/2023 and reminder Notice on 30.10.2023 to pay EC. <u>2 remainder notice issued on 23.11.2023.</u> Show-cause notice has also been issued by RSEO on 18.07.2024	05.04.2018 23.04.2020	to

AW-319830	28.08.2020	30-09-2029	NEIA	NGT (SZ) & Hon'ble High court of Karnataka		NGT appeal No. 32 of 2023 (SZ) WP 20573/2023	NGT final hearing is on 16.12.2024 High court of karnataka disposed the WP 20573/2023
AW-328125	18.11.2021	30-09-2031	NEIA	Hon'ble NGT		Appeal No.16 of 2023 (SZ)	NGT final hearing is on 17.12.2024
AW-330163	05.03.2022	30-09-2031	NEIA	Hon'ble High Court of Karnataka		WP 19428/2023	Disposed on 04.11.2024
AW-313080	07.06.2019	30-06-2023	WMC	Hon'ble High Court of Karnataka		WP 20351/2023	Disposed on 04.07.2024

14	M/s. Keshav Industries, Plot No. SPL-1, KSSIDC, 2 nd Phase, Jigani Industrial Area, Anekal Taluk.	12.07.2023	18225000	0	18225000	18225000	This Office issued EC demand notice on 12/07/2023 and reminder Notice on 30.10.2023 to pay EC. 2 nd remainder notice issued on 23.11.2023. Show-cause notice has also been issued by RSEO on 18.07.2024	23.01.2019 to 02.03.2020
15	M/s. Arihant Metals and Extruded Pvt. Limited, Plot No. 9-L, Yaradahalli, Bommasandra Industrial Area, 1st Phase, Anekal Taluk, Bangalore	12.07.2023	18225000	0	18225000	18225000	This Office issued EC demand notice on 12/07/2023 and industry submitted reply on 03.08.2023 seeking 15 days time. Since time was elapsed hence reminder Notice issued on 30.10.2023 to pay EC. 2 nd remainder notice issued on 23.11.2023. It was learnt that, industry has challenged Writ petition vide no. No.20288/2023 at Hon'ble High Court of Karnataka which is disposed on 04.07.2024 with certain directions which are as listed below this table. *	23.01.2019 to 02.03.2020
16	M/s. Omax Autos Limited., Plot No. 06, 4th Phase, Bommasandra	12.07.2023	78345000	0	78345000	78345000	This Office issued EC demand notice on 12/07/2023 and reminder Notice on 30.10.2023 to pay EC. 2 nd remainder notice issued on 23.11.2023. Show-cause notice has also been issued by RSEO on 18.07.2024	27.06.2018 to 28.02.2020
17	M/s. Stellance Pharmascience Private Limited., (Formerly M/s. Karnataka Chemsyn Limited.), Plot No.456 A & B, Road No. 3, Industrial Area, Jigani, Anekal Taluk, Bangalore.	12.07.2023	133605000	0	133605000	133605000	This Office issued EC demand notice on 12/07/2023 and industry submitted reply on 03.08.2023 seeking 15 days time. Since time was elapsed, reminder Notice was issued on 30.10.2023 to pay EC. 2 nd remainder notice was issued on 23.11.2023 & Show Cause notice by RSEO-Bengaluru South was issued on 18.07.2024. Now, this office has received mail from Sri.Naveen Kumar Jain- Resolution Professional for M/s. Stellance Pharmascience Private Ltd., appointed by Hon'ble Adjudicating Authority National Company Law Tribunal Bangalore, wherein he has informed that, the industry is undergoing Corporate Insolvency Resolution process under Insolvency and Bankruptcy code 2016 and undergoing a moratorium period under Section 14 of IBC 2016 and last date for any claim from creditors was 20.03.2024. In this regard, he has requested the Board to immediately withdraw the show Cause notice dated: 18.07.2024 issued for non-payment of EC. Further, he has advised to file any claim in Form-F. The same is already communicated to Board office vide this office letter vide no.605, dated:23.08.2024.	08.04.2015 to 24.05.2023
18	M/s. Aron Universal Limited., Sy.No. 25/1, 2 nd Phase, Jigani Industrial Area, Jigani, Anekal Taluk, Bangalore	12.07.2023	50490000	0	50490000	50490000	This Office has issued EC demand notice on 12/07/2023 and industry submitted reply on 03.08.2023 seeking 15 days time. Since the sought time was lapsed, reminder Notice was issued on 30.10.2023 to pay EC and 2 nd remainder notice was issued on 23.11.2023. It was learnt that, industry has filed Writ petition vide no. No.19984/2023 at Hon'ble High Court of Karnataka which is disposed on 04.07.2024 with certain directions which are as listed below this table. *	19.06.2017 to 14.07.2020
19	M/s. Hi-tech Powder Coating. Shed No.B-36, Bommasandra-Jigani Indl	12.07.2023	1815000	0	1815000	1815000	This Office had issued EC demand notice on 12/07/2023 and reminder Notice on 30.10.2023 to pay EC. 2 nd remainder notice was issued on 23.11.2023. Show Cause notice was also issued by RSEO on 18.07.2024.	03.10.2019 to 31.01.2020

AW-328179	19.11.2021	30-06-2026	NEIA	Hon'ble High Court of Karnataka		WP 20288/2023	Disposed on 04.07.2024
AW-333574	28.09.2022	30-06-2027	NEIA	Hon'ble High Court of Karnataka		WP 19984/2023	Disposed on 04.07.2024

20	Siera Silk Mills Private Limited, Plot No. 51, Bommasandra – Jigani Link Road Industrial Area, 4 th Phase, Anekal Taluk, Bangalore Urban District	12.07.2023	73755000	0	73755000	73755000	This Office issued EC demand notice on 12/07/2023 and industry submitted reply on 03.08.2023 seeking 15 days time. Since the sought time was lapsed, reminder Notice was issued on 30.10.2023 to pay EC. <u>2nd remainder notice issued on 23.11.2023.</u> Show Cause notice was also issued by RSEO on 18.07.2024.
21	Golden Enviro Creators, # 278, Bommasandra – Jigani Link Road, Jigani Hobli, Anekal Taluk, Bangalore	12.07.2023	5535000	0	5535000	5535000	This Office issued EC demand notice on 12/07/2023 and reminder Notice on 30.10.2023 to pay EC. <u>2nd remainder notice issued on 23.11.2023.</u> Show Cause notice was also issued by RSEO on 18.07.2024.
22	Taegutec India Private Limited, Plot No. 119 & 120, 4th Phase, Bommasandra Industrial Area, Anekal Taluk, Bangalore Urban District	12.07.2023	22815000	0	22815000	22815000	This Office issued EC demand notice on 12/07/2023 and reminder Notice on 30.10.2023 to pay EC. <u>2nd remainder notice issued on 23.11.2023</u> and Show Cause notice issued by RSEO-Bengaluru South on 18.07.2024. Further, industry has challenged EC at Hon'ble High court of Karnataka vide W.P no. 5456/2020 (GM-POL) and Hon'ble High Court has disposed the same vide its order dated: 16.03.2020 wherein the following directions has been passed; (i) The impugned demands for interim EC or for EC charges are hereby set aside only on the ground of the failure to justify the demands by referring to any statutory provisions or any binding order (ii) Notwithstanding the aforesaid direction of setting aside of the orders of demand, it will be the obligation of the KSPCB to take action in accordance with law in the event the petitioners have committed violation of the provisions of Air Act or Water Act or the said Act of 1986 or any Rules or order made under the said statutes. Copy of the said order is herewith enclosed.
23	Radhamani Textiles Private Limited (Formerly known as Radhamani Exports Limited) , Plot No. 314(P), 315(P), 316-318 & 319(P), Bommasandra – Jigani Link Road Industrial Area, 4 th Phase, Anekal Tq.	12.07.2023	5025000	0	5025000	5025000	This Office issued EC demand notice on 12/07/2023 and reminder Notice on 30.10.2023 to pay EC. <u>2nd remainder notice issued on 23.11.2023.</u> Show Cause notice was issued by RSEO on 18.07.2024.

03.10.2015 28.03.2020	to								
06.06.2019 08.06.2020	to								
04.05.2019 21.09.2020	to	AW- 325645	08.07.2021	30-06-2026	NEIA	Hon'ble High Court of Karnataka		W.P 5456/2020 (GM-POL)	Disposed
29.05.2019 20.02.2020	to								

24	Indo Nissin Foods Private Limited, Plot ; NO:18-A2., Jigani Industrial Area, Anekal Taluk, Bangalore Urban District - 562 106	12.07.2023	51131250	0	51131250	51131250	This Office issued EC demand notice on 12/07/2023 and industry submitted reply on 21.08.2023. Since industry had not paid EC, reminder Notice was issued on 30.10.2023 to pay EC. <u>2nd remainder notice issued on 23.11.2023</u> . Show Cause notice was issued by RSEO on 18.07.2024. Filed WP at Hon'ble High court of Karnataka vide WP No. 4497 / 2024 (GM-POL) next hearing is on 23/01/2025
25	Resil Chemicals Private Limited, Plot No. 53-57, IV Phase, Bommasandra Industrial Area, Anekal Taluk, Bangalore Urban Dist	12.07.2023	90945000	0	90945000	90945000	This Office issued EC demand notice on 12/07/2023 and industry submitted reply on 03.08.2023 but had not paid EC. Hence, this office had issued reminder Notice on 30.10.2023 to pay EC. <u>2nd remainder notice issued on 23.11.2023</u> . Show Cause notice was issued by RSEO on 18.07.2024.
Total			1096323750	9573125	1076418750	1066845625	
* W.R.T writ petition filed by M/s. K. K Industries, M/s. Aron Universal Limited, M/s. Arihant Metals and Extruded Pvt. Limited and M/s Rathna Enterprises							

RO-Anekal - Environmental Compensation Details

NGT case on Chandapura Lake - OA No. 182/2023 (SZ) (earlier O.A no. 324 of 2021 (PB))

Sr. No	Name and Address of the industry	Demand date	Demand Amount in Rs.	Amount Paid	Revised EC Amount in Rs.	Balance in Rs.	Remarks	Violation/default period
1	M/s. Southern Bakeries Private Limited, plot no. 117, Road no.4, KIADB Jigani Industrial Area, 2 nd phase, Bengaluru urban district.	12.07.2023	3009375	1505000	3009375	1504375	Industry has challenged the EC demand notice order at Hon'ble NGT vide appeal no. 43/2023 and IA no. 130/2023. Hon'ble NGT has given in the interim stay to the industry on 21.12.2023 and directed the industry to pay the bank guarantee of 50 percent of the amount levied on them. Accordingly industry vide its letter dated 16.01.2024 submitted the Bank Guarantee bearing No. 00050100004008 (AXIS Bank Kolkata) in favor of KSPCB of Rs. 15,05,000/- and the same is forwarded to B.O on 06.02.2024. The said case is disposed on 21.01.2025	20.04.2022 to 04.08.2022
2	M/s. A K Steel Industry, Sy no. 136/2, Jigani Industrial Area, Near Indian Overseas Bank, Madapatna, Jigani Hobli, Anekal Taluk, Bengaluru Urban District	12.07.2023	1440000	1440000	1440000	0	0 This Office issued EC demand notice on 12/07/2023. Industry submitted reply on 03.08.2023 seeking 15 days time. Further industry has submitted that industry has challenged EC order before Hon'ble High Court of Karnataka vide WP no. 5865/2024. Hence this office has issued reminder Notice on 30.10.2023 to pay EC. 2nd reminder notice issued on 23.11.2023. Also Show Cause notice was issued by RSEO on 18.07.2024. The I/A has paid EC of Rs. 4,40,000/- through DD dated 29.07.2024 and had sought time extension to pay the balance EC amount of Rs. 10,00,000/- in two installments within 3 months and in this regard, they had submitted affidavit dated 26.07.2024. The original DD bearing no. 004970, HDFC Bank, dated:29.07.2024, of Rs. 4,40,000/- has been sent to Accounts section vide this office letter no. 494, dated:06.08.2024. Now, the I/A has submitted one more installment of Rs.3,50,000/- vide DD bearing no. 005090, HDFC Bank, dated:18.10.2024 and has informed that, remaining amount will be paid in another two installments. Also, the next hearing date w.r.t WP.No.5865/2024 is on 05.11.2024. Paid the remaining amount of Rs. 6,50,000/- vide DD bearing No. 005090 dated 30.12.2024.	04.07.2022 to 07.10.2022

Consent No	Issued date	validity	Issued section	Court	Filing No.	Case No.	Remarks
AW-316685	10.01.2020	30-09-2029	NEIA	Hon'ble NGT		appeal no. 43/2023	Disposed on 21.01.2025
AW-307904	24.09.2018	30-06-2023	NEIA	Hon'ble High Court of Karnataka		WP no. 5865/2024	Disposed on 05.11.2024

3	M/s. F.K Metal Finishers,WS-66, KSSIDC, B.R Ambedkar Industrial Estate, Jigani 1 st Phase, Jigani Hobli, Anekal Taluk, Bangalore Urban	12.07.2023	7785000	0	7785000	7785000	This Office issued EC demand notice on 12/07/2023 and reminder Notice on 30.10.2023 to pay EC. <u>2nd remainder notice issued on 23.11.2023</u> . Show Cause notice has also been issued by RSEO on 18.07.2024.	04.03.2021 04.08.2022	to
4	M/s. Maruthi Industries, Shed o.6,Madhapatna, Jigani Hobli, Anekal Tq, Bengaluru Urban District- 560 105	12.07.2023	2205000	0	2205000	2205000	This Office issued EC demand notice on 12/07/2023 and reminder Notice on 30.10.2023 to pay EC. <u>2nd remainder notice issued on 23.11.2023</u> . Show-cause notice has also been issued by RSEO on 18.07.2024	06.07.2022 29.11.2022	to
5	M/s. Subhag Industries, #5 J, 2nd Phase, Jigani Industrial Estate, Jigani ,Anekal Taluk, Bengaluru Urban District- 560 105	12.07.2023	2025000	0	2025000	2025000	This Office issued EC demand notice on 12/07/2023 and reminder Notice on 30.10.2023 to pay EC. <u>2nd remainder notice issued on 23.11.2023</u> . has also been issued by RSEO on 18.07.2024	08.07.2022 19.11.2022	to
Total			16464375	2945000	16464375	13519375			

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RO-Anekal, KSPCB, Bengaluru				
<u>Abstract on EC levied, collected and balance</u>		CEPI	Chandapura	Total
1	No.of Industries for which EC has been levied	25	5	30
2	Total EC levied after revised EC Calculation*	1,07,64,18,750	1,64,64,375	1,09,28,83,125
3	No.of Industries who have paid EC	2	2	4
4	Environmental compensation collected *	95,73,125	29,45,000	1,25,18,125
5	Balance EC amount yet to be paid *	1,06,68,45,625	1,35,19,375	1,08,03,65,000

*Amount in Rupees

	Industries who have paid EC (CEPI)	EC levied	Amount paid in Rupees	Balance
1	M/s. Ravi Industries, No. 206, Sy.No. 239P, Bommasandra Jigani Link Road, Industrial Area, Anekal Taluk, Bangalore	45,73,125	45,73,125	0
2	Sandhar Automotives (SLD Auto (A Unit of Sandhar Technologies Limited)), Plot No. 8, Bommasandra – Jigani Link Road Industrial Area, 4 th Phase, Anekal Taluk, Bangalore Urban District- 560 099	50,00,000	50,00,000	0
	Industries who have paid EC (Chandapura)			
3	M/s. Southern Bakeries Private Limited, plot no. 117, Road no.4, KIADB Jigani Industrial Area, 2 nd phase, Bengaluru urban district.	15,05,000	15,05,000	0
4	M/s. A K Steel Industry, Sy no. 136/2, Jigani Industrial Area, Near Indian Overseas Bank, Madapatna, Jigani Hobli, Anekal Taluk, Bengaluru Urban District	14,40,000	14,40,000	0
	Total	1,25,18,125	1,25,18,125	0

Annexure R-4

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Environmental Compensation details
Hon'ble NGT OA No. 1038/2018 & OA No. 182/2023 (SZ)

Regional Office	EC Demand amount in Rs	EC Amount paid in Rs.	EC Amount balance in Rs.
Sarjapura	30,97,74,000	89,35,000	30,08,39,000
Anekal	1,09,28,83,125	12518125	1,08,03,65,000
Total	1,40,26,57,125	2,14,53,125	1,38,12,04,000

Manjappa
Senior Environmental Officer
Karnataka State Pollution Control Board
Bengaluru - 560 001.

Annexure R-5



Government of India
Ministry of Environment, Forest and Climate Change
IA Division
(INFRA-2)



Minutes of Agenda for 153rd Meeting of Expert Appraisal Committee (Infra-2), for Projects related to Airports 7(a); Common Hazardous Waste Treatment, Storage and Disposal Facilities 7(d); Common Bio-Medical Waste Treatment Facilities 7(da); Common Effluent Treatment meeting INFRA-2 held from 26/09/2025 to 26/09/2025

MoM ID: EC/MOM/EAC/390764/9/2025

Agenda ID: EC/AGENDA/EAC/390764/9/2025

Meeting Venue: N/A

Meeting Mode: Virtual

Date & Time:

26/09/2025	09:31 AM	05:31 PM
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1. Opening remarks

The Member Secretary of the Expert Appraisal Committee (Infra-2), hereinafter referred to as EAC (Infra-2), welcomed the Chairman / Members of the committee and stated briefly the agenda items of the meeting. The Member Secretary also reiterated the decision of the Ministry that all the members are required to declare their conflict of interest and recuse from the meeting if required. In case, it is revealed later that in spite of the conflict of interest, the Member had participated in the meeting, the responsibility for the same shall lie with the concerned Member and it may lead to her / his removal from the membership of EAC. In view of this, he requested all the participating members to inform if they have any conflict of interest with regard to any agenda items to be discussed in this meeting. The Chairman thereafter requested the Member Secretary to initiate deliberations.

2. Confirmation of the minutes of previous meeting

The EAC confirmed the Minutes of the 151st meeting held on 10th September 2025. The minutes of the 152nd meeting held on 18th September, 2025 will be confirmed next meeting. However, the subject to the following correction given in the table below:

1 8.	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
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3.15. Agenda Item No 15:

3.15.1. Details of the proposal

“Establishment, Commissioning of 1.50 MLD Common Effluent Treatment Plant with 0.50MLD Capacity RO System & ZLD Facilities on Total Turnkey basis Including Operation & Maintenance of entire plant for a period of 10 years” by KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD located at BENGALURU URBAN, KARNATAKA			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/KA/INFRA2/540108/2025	21-473/2024-IA.III	27/06/2025	Common Effluent Treatment Plants (CETPs) (7(h))

3.15.2. Project Salient Features

The proposal is for Environment Clearance for Establishment, Commissioning of 1.50 MLD Common Effluent Treatment Plant with 0.50 MLD Capacity RO System & ZLD Facilities on Total Turnkey basis including Operation & Maintenance of entire plant for a period of 10 years by M/s Karnataka Industrial Areas Development Board (KIADB).

153.15.2 The project proponent (M/s Karnataka Industrial Areas Development Board) along with their NABET Accredited Environmental Consultant (M/s Open Arch Design & Enviro Solutions LLP) presented the project, salient features of which are as follows:

- i. The project is new .
- ii. The proposed Project is covered under Category B of item 7(h) in schedule of EIA Notifications, 2006: - Common Effluent Treatment Plant (CETP) of the Schedule to the EIA notification 2006 and its amendments.
- iii. The Project is located at Sy. No 46 at Yarandahalli Village, Bommasandra Industrial Area, 4th Phase Bengaluru Urban District. Project is located in Critically Polluted Industrial Area (Bommasandra and Jigani Industrial Clusters) (CEPI score 70.99 > 70) as per the CPCB report. Therefore, due to applicability of the General Condition, appraisal is required from Central level (MoEF & CC).
- iv. Project details are as below:

Total Land area	11,584.13 sq. m
Green Belt Development	33% from the total plot area. (3,822.762 sq. m)
Elevation	941.84 m MSL
Source of Effluent	The member of Industrial units registered under the consent mechanism of KSPCB (L/M/S Scale industry) in Bommasandra IA.

Effluent from the industry	Pharma Industry, Engineering, Textile, Hospital and Chemical Industry etc.,
Treatment Technology	CETP Scheme- MBR Technology with RO followed by MV R/MEE system
Power Requirement & Standby Requirement	Source: BESCO Total Power Requirement: 1,500 KVA Total cumulative DG sets capacity : 200 KVA.
Domestic Water Require	1.5 KLD for Domestic Use.
Fuel for DG sets & Boiler	HSD : 120 Liters/Hour
Man Power	35 Personnel
Project Cost	4,411.55 Lakhs

- v. Proposed Establishment, commissioning of 1.50 MLD Common Effluent Treatment Plant with 0.50 MLD Capacity RO System & ZLD Facilities on Total Turnkey Basis Including Operation & Maintenance of entire plant for a period of 10 years.
- vi. Total fresh water requirement will be only for domestic purposes and it is estimated to be 1.5 KLD which will be met from KIADB Supply. The domestic effluent (1.2 KLD) shall be disposed through in-house CETP facility.
- vii. The CETP is designed to treat three main effluent streams: 13.33% from pharmaceutical units (200 KLD), 46.66% from engineering units (700 KLD), and 40% from textile, hospital, and chemical units combined effluent (600 KLD).
- viii. Effluent from all member units will be brought by tanker (robust transportation system) and will be treated in CETP to achieve parameters of treated waste water as per KSPCB Standards.
- ix. Solid Waste Management:

S. No.	Type of Waste	Source	Estimated Quantity (TPA)	Basis	Proposed Disposal Method
1	Dewatered Sludge (Dry Basis)	Primary & Secondary Treatment Units	198 TPA	600 kg/day × 330 days	Sent to TSDF / Secured Landfill
2	Screening & Grit Waste	Inlet Mechanical Screens	2.3 TPA	7 kg/day × 30 days	Sent to Local Municipal Dump Site
3	Laboratory Waste (e.g., Chemicals, Glass)	Laboratory Operations	0.1 TPA	2 kg/week × 50 weeks	Sent to TSDF / Authorized Incinerator
4	Domestic Waste (Office & Admin Areas)	Admin Office, Staff, Pantry Areas	6.2 TPA	0.52 MT/month × 12 months	Sent to Local Municipal System / Composting Unit

5	Filter Media & Used Cartridges	RO units, multi media filters, carbon filters	5.0 TPA	-	To be sent for co-processing in AFR facilities/authorized recyclers
6	Metal and Plastic Scrap	Replacement of mechanical parts, Bags/packaging of chemicals Lab containers Maintenance material	5 MT/A	-	Disposed to authorized scrap dealers/recyclers.

x. Hazardous Waste Management:

S. No	Details of hazardous waste	Category	Quantity in TPA	Method of disposal
1.	CETP sludge	35.3	200	Handed over to authorized vendors for landfilling/ Co -processing in cement plant/AFRF.
2.	Used oil	5.1	0.5	Disposed to authorized recyclers.
3.	Empty Barrels/containers/contaminated with hazardous chemicals/wastes	33.1	50 Nos	Disposed to authorized recyclers.
4.	Evaporation salts (MEE)	35.3	2970	Handed over to authorized vendors for landfilling(TSDF)/ Co -processing in cement plant/AFRF.

- xi. The treated effluent after conforming to the specified/notified standards will be reused and recycled to the maximum extent by supplying back to members of units for the purpose of cooling tower, boiler makeup etc., It shall be mandatory of the user units to buy back the treated wastewater for reuse at the industrial units.
- xii. The proposed project will be developed greenbelt inside the premises in nearly 40% of the total project area. A total of 4633.65 sq. m (40%) will be proposed to designated for the development of greenery along the plant periphery. All trees will be planted within first year. The total number of proposed trees to be planted at the site will be 1158 Nos.
- xiii. The project is not required NBWL Clearance.
- xiv. Forest Clearance is also not required for this project.
- xv. No court case is pending against the project.
- xvi. Employment potential: This project will provide both direct and indirect employment opportunities of employment generation of additional qualified staff and unqualified workers which is 35 Nos.
- xvii. Total cost of the project Rs 4,411.55 Lakhs.
- xviii. Benefits of the project

· Employment generation - Direct & Indirect

· Increased revenue to the state

xix. Proposed EMP as Capital Cost will be 51.50 Lakhs, Recurring Cost will be 23.00 Lakhs.

153.15.3 The EAC, during deliberations noted the following:

- i. The project/activity is covered under item 7(h) 'Common Effluent Treatment Plants' of the Schedule to the EIA Notification, 2006 and its amendments, and requires appraisal at the State level. However, as the proposed project is located in a Critically Polluted Area of Bommachandra and Jigini Industrial Clusters, thus, General Conditions are applicable for which the project was taken up for its appraisal by the EAC.
- ii. PP has obtained Terms of Reference (ToR) from Ministry vide letter number 21-473/2024-IA.III dated 17.03.2025 for this proposed CETP project. Baseline data collected from December, 2024 to February 2025.
- iii. The Proposed Project is located in Bommachandra Industrial Area - 4th Phase, Bengaluru Urban District, Karnataka, which industrial area is notified by the Government of the Karnataka vide notification number 747 (CI 174SPQ 92 (Part)) dated 01.07.1999. As per OM vide no. J-11011/321 /321/2016-IA-1 dated 27.04.2018, the Public Hearing for this proposed project was exempted.
- iv. Further, the Bommachandra Industrial Area - 4th Phase is comes under Critically Polluted Area and as per the CPCB letter vide no CPCB/IPC VII/CEPI/2019-106 dated 10.04.2019 and has very high Comprehensive Environmental Pollution Index (CEPI) score, i.e., 70.99 (air - 52.00; water - 66 and Land - 28.25). The EAC also noted that two components of CEPI score are 50 or above. PP submitted the site specific mitigation measures Plan.
- v. The proposed project is located about 8.33 km away from Bannerghatta National Park, which is notified Eco-sensitive Zone on 11.03.2020 by Ministry and the boundary are 100 meters to 1.0 km around the Bannerghatta National Park.
- vi. Furthermore, as per the Hon'ble National Green Tribunal, Principle Bench, New Delhi OA No.324 of 2021 (IA No.48/2022 and IA No.71/2022) KIADB is tasked to establish a CETP in the Chandapura Lake drainage area. As per the Hon'ble NGT direction, the PP has proposed CETP. The PP has informed that this land was allotted for the CETP.
- vii. As per the ToR Specific conditions, the PP should explore the pipeline system for the influent/effluent transport from industry to CETP area. During the deliberation, the PP has informed that a detailed topographical survey and GIS analysis were conducted using high-resolution Digital Elevation Model (DEM) data. The elevation across the Bommasandra Industrial Area varies significantly between 877 m to 931 m above mean sea level (MSL). This denotes a relative elevation difference of 54 meters across the area. Further, the PP has informed that the proposed area has many ups and downs, and no single downhill direction through which all industries can send their effluent by gravity. Accordingly, the PP has submitted that contour map of the proposed project.
- viii. The life of proposed CETP is 35 years. Effluent from all member units will be brought by tanker (robust transportation system) and the PP will be treated effluent in the in-house CETP to achieve parameters of treated waste water as per KSPCB Standards.
- ix. The Committee has noted that the project was earlier considered by EAC in its 146th EAC meeting held on 07.07.2025 wherein the committee deferred the project and raised the ADS. The following details as given below:

S.No	ADS raised by the Ministry	PP reply
1	PP shall submit order of Hon'ble NGT in	PP submitted a copy of the Hon'ble NGT order in OA No. 324/2021 wherein it has been mentioned that as per the KIADB- To carry out the mapping of drainage network for industrial estates in the catchm

	OA No. 324 / 2021 and any other court orders pertaining to the project/area.	ent area in order to ascertain any industrial discharge into the natural water bodies and submit the report to Hon'ble Tribunal. As per the records provided by KSPCB, 206 industries out of 543 industries (129/385 in Jigani-Bommasandra Phase-IV industrial Estate & 774158 Bommasandra Industrial Estate Phase I and Veerasandra industrial estate) are sending their trade effluents to CETPS either in the same industrial estate or to CETPS located at around 25 KM to 84 KM through tankers and there may be chances of illegal discharge of effluents into drains/valleys/water bodies by the tankers. It is recommended to explore the possibilities of construction of CETPs within industrial estates with tamperproof & closed conduit system for pumping of trade effluents with individual online flow meters. This will help in tracking the records on quantity of effluents being sent to CETPs and identify the illegal discharges, if any.
2	PP shall submit the land allotment letter from the Competent Authority	PP informed that as per the approved layout of KIADB Bommasandra Industrial Area, the identified plot is already earmarked for 'utility purposes' and is under the ownership and control of KIADB. Therefore, a separate land allotment letter is not applicable. The said land is being utilized for establishment of the CETP as per the directions of KIADB, and the same shall be developed and maintained under KIADB ownership. In this regard, PP submitted an undertaking vide letter dated 15.09.2025.
3	PP shall conduct the detailed pipeline study report from the reputed institution along with proposed pipeline network plan and the recommendation report shall be submitted. As committed, the junction and source/type of effluent wise equalization tanks shall be constructed and the effluent be conveyed in CETP through pipeline. Accordingly, detail plan with layout, estimate bu	In response to the query, a detailed pipeline network study has been carried out by the Indian Water Works Association (IWWA), a reputed institution, for the conveyance of effluent to the proposed CETP. The study has considered gravity flow and pumping requirements across five identified zones of the Bommasandra Industrial Area. As committed, effluent from each junction and source/type will be routed through dedicated equalization tanks prior to conveyance to the CETP via the proposed pipeline network. The detailed network plan, layout drawings, design estimates, and technical evaluation prepared by the experts are enclosed as here for reference. Further, the Proposed Pipeline project has been budgeted at approximately (Basic cost -Rs. 62.75 Crores) with an estimated implementation timeline of 18 months. After treatment at the CETP, the treated water will be pumped back to the industrial area for reuse, in line with the zero-discharge commitment.

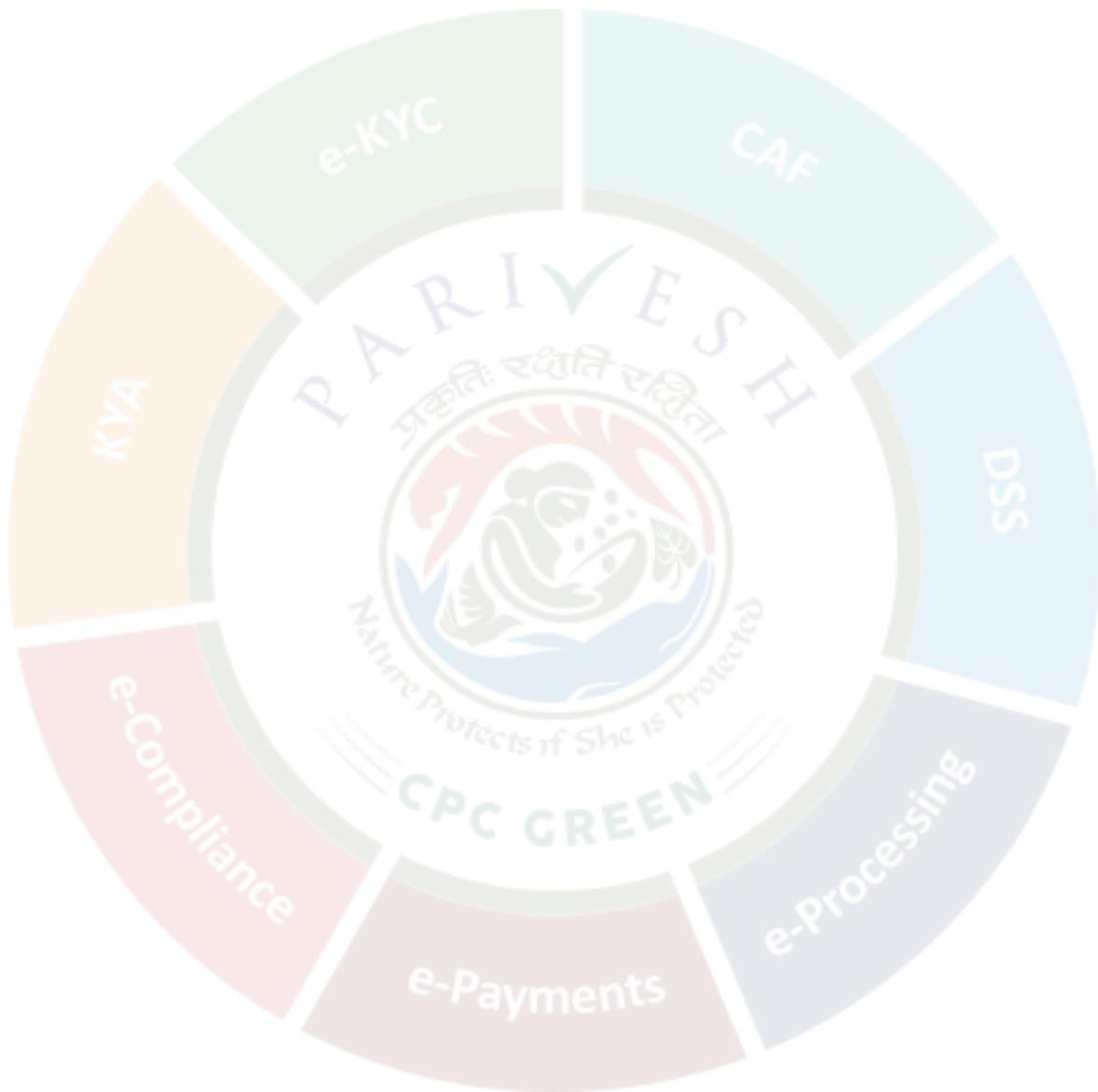
	dget and time line shall be submitted.	
4	PP shall submit the detail plan with layout, estimate budget and time line to supply the treated water back to the industries through pipeline network.	<p>In continuation of our earlier response, the supply of treated water back to the member industries through a dedicated pipeline network has already been integrated into the overall pipeline planning undertaken by KADB. The treated water return system will be executed simultaneously with the effluent conveyance network and CETP construction.</p> <p>The consolidated estimated budget of 62.75 Crores and the overall implementation timeline of 18 months already account for this component. Upon commissioning of the CETP, treated water will be supplied back to member industries as committed, thereby reducing fresh water demand and enhancing sustainability.</p> <p>This integrated approach ensures that, once the CETP is operational, the treated water will be immediately available for reuse by the member industries, thereby reducing freshwater demand and improving overall sustainability.</p>
5	PP shall submit a detailed contour map of the proposed project area	PP submitted detailed contour map of the proposed project.
6	PP shall submit the revised proposed green belt plan by increasing the width about 10 mt from three sides and 30 mts on fourth side.	PP submitted revised green belt plan of the proposed project.
7	PP shall submit a copy of MoU made between the Member units	PP submitted vide letter dated 09.07.2025 for signed MoU with member industries
8	PP shall submit the copy of MoU between the CETP sludge handed over to authorize vendors for landfilling/	PP submitted copy of signed MoU with with authorized vendors for disposal of CETP sludge through landfilling/co-processing in cement plants/AFRF.

	Co-processing in cement plant/AFRF.																														
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		<p>Groundwater Protection</p> <p>h leak detection; groundwater monitoring wells; regular maintenance.</p>	B)	→ Prevents accidental leaks/groundwater contamination.
		<p>Online Monitoring & Transparency</p> <p>Continuous online monitoring of flow, pH, COD, BOD, TDS at inlet/outlet; connectivity to SPCB/CPCB servers; quarterly disclosure.</p>	CETP Operator (KIADB)	Governance across all sub-indices → Strengthens regulatory oversight & compliance culture across the cluster.
		<p>Community & CSR Interventions</p> <p>Ambient AQ monitoring stations in nearby villages; health check-up camps; safe drinking water supply under CER budget.</p>	CETP Operator (KIADB)	Health & Land Index → Addresses community exposure, builds social and environmental trust.
		<p>GHG Mitigation</p> <p>Use of EV vehicles for sludge transportation; adoption of solar power/rooftop RE in CETP campus.</p>	CETP (KIADB) + Member Units	Air+ Climate Index → Reduction in GHG emissions from logistics, contribution to national decarbonization goals.
		<p>Ground Water -Resource Optimization</p> <p>Reduced groundwater use as treated water supplied back to member units.</p>	CETP (KIADB) + Member Units	Water Index à lower dependence on groundwater
10	PP shall submit a revised EMP/CER as per the cost of the project.	<p>As per the Committee's observation, the Environmental Management Plan (EMP) cost estimates have been revised to include additional components such as the pipeline laying and excavation cost for sector-wise effluent collection from member units to the CETP. The capital expenditure for this network is estimated at Rs.62.75 Crores, with an annual recurring operation and maintenance cost of approximately 4% (Rs.251 Lakhs per year).</p> <p>In addition, the Corporate Environmental Responsibility (CER) commitment has been incorporated in line with MoEF&CC guidelines. A total of Rs.38.00 Lakhs will be allocated and utilized over a 4-year period for community and environmental improvement activities.</p> <p>The revised consolidated EMP cost and EMP recurring cost is Rs 2,74,00,000 and Capital cost is Rs 63,64,86,000</p>		

3.15.3. Deliberations by the committee in previous meetings

Date of EAC 1 :07/07/2025



Deliberations of EAC 1 :

The EAC after deliberations observed that 1.0015 Ha of land is required for the proposed activity and site was allotted to Ms/ Karnataka Industrial Areas Development Board (KIADB) for development of CETP. However, the PP has not submitted the land allotment letter from the Competent Authority. The committee has deliberated that the PP shall submit the land allotment letter from the Competent Authority.

As per the ToR Specific conditions, the PP should explore the pipeline system for the influent/effluent transport from industry to CETP area. However, the PP has not properly explore the pipeline system for the influent/effluent transport from industry to CETP area. Based on this, the committee desired that the PP shall contact the detailed pipeline study report from the reputed institution along with proposed pipeline network plan and the recommendation report to be submit the Ministry. Further, the PP shall submit a detailed contour map of the proposed project area. Further, the committee has deliberated that the life of proposed CETP is 35 years. The transportation of the effluent through vehicles may not be advisable and the carbon footprint also involved compared to the pipeline transportations of the effluent.

The committee has observed that pipeline water for the entire industrial area, the PP has informed that there is a proposal for establishing a structured water supply system by the Bangalore Water Supply and Sewerage Board (BWSSB), under the Cauvery Stage V Water Supply Project, supported by the Japan International Cooperation Agency (JICA). The PP has assured that once implementation of the proposal, individual industrial units in Bommasandra to receive a direct, reliable, and sustainable water supply from BWSSB. In this regard, the PP shall submit the undertaking for the implementation for the pipeline water for the entire industrial area.

The committee has observed that the PP has proposed 40% of green belt area i.e. 4,633.652 sq. m, of the total plot area for planted native species and to enhance biodiversity and improve air quality of the proposed plot area. Further, the committee has observed that the high tension electric lines passing through the project site. Thus, the PP shall submit the revised proposed green belt plan by increasing the width about 10 mt from three sides and 30 mts on fourth side.

The Committee also observed that as per the ToR conditions, the PP has not submitted the copy of MoU made between the Member units, which is very important documents for the proposed CETP. The PP shall submit the copy of MoU. Further, the PP shall submit the copy of MoU between the CETP sludge handed over to authorize vendors for landfilling/ Co -processing in cement plant/AFRF.

Also the Committee observed that proposed CETP project is located critically polluted industrial area i.e. Bommachandra and Jigini Industrial Clusters and as per the CPCB letter dated 10.04.2019 a CEPI score is 70.99 (70 with Air 52, Water 66, Land 28.25). The water score is very high, thus the PP shall submit a site specific the mitigation plan for the reducing the CEPI score in the proposed area.

The EAC has further noted that the EMP/CER cost of projects is meager, so it should be increased and rationalized as per area and cost of the project.

Accordingly, based on the information submitted, clarifications provided by the Project Proponent and detailed discussions held on all the issues, EAC decided to **defer** the project for seeking the following additional information/documents/clarification:

all submit order of Hon'ble NGT in OA No. 324 / 2021 and any other court orders pertaining to the project/area.

all submit the land allotment letter from the Competent Authority.

all conduct the detailed pipeline study report from the reputed institution along with proposed pipeline network plan and the recommendation report shall be submitted. As committed, the junction and source/type of effluent wise equalization tank shall be constructed and thereby convey effluent in CETP through pipeline. Accordingly, detail plan with layout, estimate budget and timeline shall be submitted.

all submit the detail plan with layout, estimate budget and timeline to supply the treated water back to the industries though pipeline network.

shall submit a detailed contour map of the proposed project area.

shall submit the revised proposed green belt plan by increasing the width about 10 mt from three sides and 30 mts on fourth side

shall submit a copy of MoU made between the Member units.

shall submit the copy of MoU between the CETP sludge handed over to authorize vendors for landfilling/ Co -processing in cement plant/AFRF.

shall submit a site specific the mitigation plan for the reducing the CEPI score in the proposed area.

shall submit a revised EMP/CER as per the cost of the project.

shall submit a site specific the mitigation plan for the reducing the CEPI score in the proposed area.

3.15.4. Deliberations by the EAC in current meetings

The EAC, after deliberation, observed that the proposal was earlier considered during the 146th meeting of the EAC held on 07.07.2025, wherein it was deferred due to non-submission of certain requisite information. The proposal is new and to develop CETP. Now, PP has submitted point-wise reply to the Additional Details Sought (ADS) raised by EAC.

The Committee observed that PP has submitted a copy of the Hon'ble NGT order in O.A. No. 324/2021 dated 24.03.2022, wherein directions were issued to carry out mapping of the drainage network for industrial estates in the catchment area to ascertain any industrial discharge into natural water bodies and to submit a report to the Hon'ble Tribunal.

As per the records provided by KSPCB, out of 543 industries, 206 industries (129 out of 385 in Jigani-Bommasandra Phase-IV Industrial Estate and 77 out of 158 in Bommasandra Industrial Estate Phase-I and Veerasandra Industrial Estate) are sending their trade effluents to CETPs either within the same industrial estate or to CETPs located at distances ranging from 25 km to 84 km, through tankers. The Committee noted that there may be chances of illegal discharge of effluents into drains/valleys/water bodies during tanker transportation. Accordingly, it was suggested to explore the possibility of establishing CETPs within the industrial estates with a tamper-proof and closed conduit system for pumping of trade effluents equipped with individual online flow meters. This will facilitate tracking of effluent quantity sent to CETPs and help in identifying any illegal discharges, if occurring.

PP was earlier advised to submit the land allotment documents. In response, PP submitted an undertaking vide letter dated 15.09.2025, stating that as per the approved layout of KIADB Bommasandra Industrial Area, the identified plot has already been earmarked for 'utility purposes' and falls under the ownership and control of KIADB. Accordingly, a separate land allotment letter is not applicable. PP further informed that the said land is being utilized for establishment of the CETP as per the directions of KIADB, and shall be developed and maintained under KIADB ownership.

The Committee observed that PP has submitted a detailed pipeline network study by the Indian Water Works Association (IWWA) for conveyance of effluent to the proposed CETP, covering gravity flow and pumping requirements across five zones of the Bommasandra Industrial Area. It was informed that effluent from each junction will be routed through equalization tanks prior to conveyance to the CETP. The project has been budgeted at about ₹62.75 Crores with an implementation period of 18 months. The Committee further enquired about the plan for supply of treated water back to industries. PP informed that the treated water return system has been integrated within the same pipeline planning and budget, and will be executed simultaneously with CETP construction. Upon commissioning, treated water will be supplied back to member industries in line with the zero-discharge commitment.

The Committee earlier observed that PP had proposed 40% greenbelt area (4,633.652 sq. m) of the total plot area for plantation of native species to enhance biodiversity and improve air quality. In this regard, the Committee suggested submission of a revised greenbelt plan. PP informed that the revised plan has been submitted, wherein the width has been increased to about 10 m on three sides and 30 m on the fourth side. The Committee found the reply satisfactory.

The Committee observed that earlier PP had not submitted the ToR condition regarding MoUs executed between the member units. Accordingly, PP has now submitted copies of the MoUs for handing over CETP sludge to authorized vendors for landfilling/co-processing through hazardous waste recyclers or TSDF.

The Committee observed that the proposed CETP project is located in a critically polluted industrial area, i.e., Bommasandra and Jigini Industrial Clusters, where the CEPI score as per CPCB letter dated 10.04.2019 is 70.99 (Air: 52, Water: 66, Land: 28.25). Considering the high water score, the Committee advised PP to submit a site-specific mitigation plan for reducing the CEPI score in the proposed area. In response, PP informed that CEPI is a cluster-based index and not project-specific, and therefore the CETP project alone cannot directly reduce the CEPI score numerically. However, over time, with the operation of the CETP and other mitigation measures, the overall cluster-level improvements will be reflected in a lower CEPI score during CPCB/KSPCB reassessment of the Bommasandra Industrial Area. The Committee satisfied with the clarification.

The Committee further observed that PP has submitted a revised EMP budget, which includes a capital cost of ₹62.75 Crores and a recurring cost of ₹2.51 Crores per year during the operational phase. The budget incorporates additional components such as pipeline laying and sector-wise collection of effluents from member units to the CETP. An additional ₹38 lakhs has been allocated for community and environmental improvement activities. The Committee found the reply satisfactory.

The EAC based on the information submitted and clarifications provided by the Project Proponent and detailed discussion held on all the issues, **recommended** granting Environmental Clearance to Establishment, Commissioning of 1.50 MLD Common Effluent Treatment Plant with 0.50 MLD Capacity RO System & ZLD Facilities on Total Turnkey basis Including Operation & Maintenance of entire plant for a period of 10 year by M/s Karnataka Industrial Areas Development Board (KIADB) under the provisions of EIA Notifications, 2006 as amended therein, subject to the following specific conditions and other Standard (General) EC Conditions as specified by the Ministry vide OM dated 04.01.2019:

3.15.5. Recommendation of EAC

Recommended

3.15.6. Details of Environment Conditions

3.15.6.1. Specific

Specific Conditions	
1.	As per Ministry's OM dated 14 th January, 2025, projects shall obtain the environmental safeguards required for the establishment of the Project/Activity, from the concerned SPCB/PCC within 30 days of this OM, after payment of requisite fees. The same shall be appended to the EC later and the project proponent shall file six monthly compliance for the safeguards, along with the EC conditions. SPCB shall follow the provisions of Ministry's OM dated 14 th January, 2025.
2.	No trees shall be cut without the permission of forest department prior to construction activity (as applicable).
3.	PP shall mandatorily use a Gas-based power generator instead of a Diesel-based power generator and explore to reduce duration of usage by continuously electricity from grid.

4.	As submitted, the plan to transport the wastewater by pipeline in gravity flow to zone wise tanks shall be implemented in parallel to the construction of CETP. The raw feed in CETP shall be only through pipeline and PP shall not use any tankers for transportation of wastewater.
5.	As proposed, the treated water from CETP shall be recycled back to the industries for their usage instead of disposing in stream/nallah. Direction for usage of treated shall be issued by KIADB within 3 months of commission of the plant. A copy of the same shall be submitted to Ministry's Regional Office.
6.	The plant shall be operated on the Zero Liquid Discharge (ZLD) basis and the concentrated effluent shall be evaporated in MEE. The ash from MEE shall be disposed to authorized disposal facility.
7.	As proposed, 40% of total plot area shall be planted with tree plantation. Three layer of tree plantation shall be done in peripheral of the boundary with 2x2 tree place to increase the density.
8.	All internal road shall be made of concrete and wheel washing facility shall be installed at entry and exit of CETP.
9.	The proponent should ensure that the project fulfils all the provisions of Hazardous and other Wastes (Management and Trans-boundary Movement) Rules, 2016 and the 'Protocol for Performance Evaluation and Monitoring' for the same as published by the CPCB including collection, transportation, design etc.
10.	PP shall surrender the Environmental Clearance (EC) to the Ministry in the event of failure to renew or extend the validity of the land.
11.	As the project is located within the 5km of a Critically Polluted Area, the PP shall prepare a mitigation measure plan in accordance with the Ministry's Office Memorandum dated 24.10.2019, and submit the same to the Ministry.
12.	PP shall carry out a fresh monitoring survey for BOD and COD.
13.	PP shall establish a permanent dispensary in the nearest village, staffed with a full-time doctor and equipped with basic medical facilities.
14.	PP shall support nearby farmers by assisting with plantation activities along the boundaries of their agricultural fields.
15.	PP shall implement rainwater harvesting systems in nearby schools and adopt other water conservation measures.
16.	Project proponent must prepare and implement an on-site Emergency Management Plan and a copy of which should be submitted to the SPCB before the plant is made operational.

1 7.	Fresh water requirement shall not exceed 1.5 KLD during operational phase. Abstraction of ground water shall be subject to the permission of Central Ground Water Authority (CGWA).
1 8.	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016 and amendment in 2025.
1 9.	No non-hazardous wastes, as defined under the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016, shall be handled in the premises. The solid wastes shall be segregated, managed and disposed as per the norms of the Solid Waste Management Rules, 2016. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the MSW generated from project.
2 0.	Rain water runoff from the landfill area and other hazardous waste management area shall be collected and treated as per the norms.

3.15.6.2. Standard

7(h)	Common Effluent Treatment Plants (CETPs)
Statutory compliance	
1.	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project.
2.	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
3.	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area)
4.	The project proponent shall obtain Consent to Establish/Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
5.	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
6.	A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
7.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

Air quality monitoring and preservation	
1.	The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Diesel generating sets shall be installed, in the downwind directions.
2.	Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply prescribed standards.
Water quality monitoring and preservation	
1.	The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
2.	Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.
3.	There shall be flow meters at inlet and outlet of CETP to monitor the flow. Suitable meters shall be provided to measure the quantity of effluent received, quantity of effluent recycled/reused and discharged.
4.	The units and the CETP will maintain daily log book of the quantity and quality of discharge from the units, quantity of inflow into the CETP, details of the treatment at each stage of the CETP including the raw materials used, quantity of the treated water proposed to be recycled, reused within the Industrial park/units, quantity of the treated effluent discharged. All the above information shall be provided on-line of the web site exclusively prepared for the purpose by the CETP owner. The website shall be accessible by the public. The financial and energy details of the CETP will also be provided along with details of the workers of the CETP.
5.	The CETP operator will maintain an annual register of member units which will contain the details of products with installed capacities and quality and quantity of effluents accepted for discharge. This will form a part of the initial and renewal applications for consent to operate to be made before the State Pollution Control Board.
6.	No changes in installed capacity, quality or quantity of effluents as agreed upon in the initial MOU between the operator and the member units, addition of any new member units shall be carried without prior approval of the ministry
7.	The Unit shall inform the State Pollution Control Board at least a week prior to undertaking maintenance activities in the recycle system and store/dispose treated effluents under their advice in the matter.
8.	The unit shall also immediately inform the Pollution Control Board of any breakdown in the recycling system, store the effluents in the interim period and dispose effluents only as advised by the Pollution Control Board.
9.	The MoU between CETP and member units shall indicate the maximum quantity of effluent to be sent to the CETP along with the quality.
10.	The unit shall maintain a robust system of conveyance for primary treated effluents from the member units and constantly monitor the influent quality to the CETP. The Management of the CETP and the individual member shall be jointly and severally responsible for conveyance and pre-treatment of effluents. Only those units will be authorized to send their effluents to the CETP which have a valid

	consent of the Pollution Control Board and which meet the primary treated standards as prescribed. The CETP operator shall with the consent of the State Pollution Control Board retain the powers to delink the defaulter unit from entering the conveyance system.
1 1.	The effluent from member units shall be transported through pipeline. In case the effluent is transported thorough road, it shall be transported through CETP tankers only duly maintaining proper manifest system. The vehicles shall be fitted with proper GPS system.
1 2.	Before accepting any effluent from member units, the same shall be as permitted by the SPCB in the consent order. No effluent from any unit shall be accepted without consent from SPCB under the Water Act, 1974 as amended.
1 3.	Treated water shall be disposed on land for irrigation. An irrigation management plan shall be drawn up in consultation with and to the satisfaction of the State Pollution Control Board.
1 4.	The Project proponents will build operate and maintain the collection and conveyance system to transport effluents from the industrial units in consultation with and to the satisfaction of the State Pollution Control Board and ensure that the industrial units meet the primary effluent standards prescribed by the State Pollution Control Board.
1 5.	The State Pollution Control Board will also evaluate the treatment efficiency of the Effluent Treatment Plant (ETP) and its capability of meeting the prescribed standards. The final scheme of treatment would be such as is approved by the Pollution Control Board in the Consent to Establish.
1 6.	The project proponents will create an institutional arrangement for the involvement of individual members in the management of the CETP
Noise monitoring and prevention	
1.	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
2.	Noise from vehicles, power machinery and equipment on-site should not exceed the prescribed limit. Equipment should be regularly serviced. Attention should also be given to muffler maintenance and enclosure of noisy equipment's.
3.	Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.
Waste management	
1.	ETP sludge generated from CETP facility shall be handled and disposed to nearby authorized TSD site as per Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
2.	Non-Hazardous solid wastes and sludge arising out of the operation of the CETP shall be adequately disposed as per the Consent to be availed from the State Pollution Control Board. Non-Hazardous solid wastes and sludge shall not be mixed with Hazardous wastes.
3.	The CETP shall have adequate power back up facility, to meet the energy requirement in case of power failure from the grid.
4.	The site for aerobic composting shall be selected and developed in consultation with and to the satisfaction of the State Pollution Control Board. Odour and insect nuisance shall be adequately controlled.

5.	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.
6.	The solid wastes shall be segregated, managed and disposed as per the norms of the Solid Waste Management Rules, 2016.
Energy Conservation measures	
1.	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
2.	Provide LED lights in their offices and residential areas
Green Belt	
1.	Green belt shall be developed in area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
Public hearing and Human health issues	
1.	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
2.	Adequate infrastructure, including power, shall be provided for emergency situations and disaster management.
3.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
4.	Occupational health surveillance of the workers shall be done on a regular basis.
Miscellaneous	
1.	The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEF&CC/SEIAA website where it is displayed.
2.	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
3.	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
4.	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
5.	The company shall have a well laid down environmental policy duly approve by the Board of Directors.

	The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest /wildlife norms /conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms /conditions and/or shareholder's/stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
6.	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
7.	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
8.	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
9.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
10.	The criteria pollutant levels or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
11.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of operation by the project.
12.	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
13.	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
14.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
15.	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
16.	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
17.	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
18.	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

1 9.	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
2 0.	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
Specific Conditions	
1.	PP to set up occupational health Centre for surveillance of the worker's health within and outside the plant on a regular basis. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.

3.16. Agenda Item No 16:

3.16.1. Details of the proposal

Proposed Group Housing Colony Under Retirement Housing Policy Dated 17.08.2021 Over an Area Measuring 1.57875 Acres (Licence No. 02 of 2025 dated 08.01.2025) in the revenue estate of Village Palra, Sector-70A Gurugram, Haryana by SUBH HOUSING (GURGAON) LLP located at GURUGRAM,HARYANA			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/HR/INFRA2/518924/2025	21/89/2025-IA.III	20/08/2025	Building / Construction (8(a))

3.16.2. Project Salient Features

The proposed project is for Environment Clearance for the Group Housing Colony under the Retirement Housing Policy dated 17.08.2021 over an area measuring 1.57875 Acres (Licence No. 02 of 2025 dated 08.01.2025) in the revenue estate of Village Palra, Sector 70A, Gurugram, Haryana by M/s Subh Housing (Gurgaon) LLP.

153.16.2 The project proponent (M/s Subh Housing (Gurgaon) LLP) and the accredited consultant (M/s Ind Tech House Consult) have submitted the following information regarding the project:

- i. The project is new.
- ii. The proposed project is located at Revenue Estate of village Palra, Sector -70a, Gurugram, Haryana.
- iii. Total plot area is 6,388.971 sq. m and net plot area is 5,544.11 sq. m and the proposed built-up area of the project will be 28,941.63 sq. m. Maximum height of the building is 56.75 m. The project consist of 214 nos of dwelling units. The details of building are as follows:

S.No.	Particulars	Values
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Establishment, Commissioning of 1.50 MLD Common Effluent Treatment Plant with 0.50MLD Capacity RO System & ZLD Facilities on Total Turnkey basis Including Operation & Maintenance of entire plant for a period of 10 year by M/s Karnataka Industrial Areas Development Board (KIADB) - Reconsideration for Grant of Environmental Clearance – reg.

(Online Proposal No: IA/KA/INFRA2/540108/2025;File No :21-473/2024-IA.III)

153.15.1 The proposal is for Environment Clearance for Establishment, Commissioning of 1.50 MLD Common Effluent Treatment Plant with 0.50 MLD Capacity RO System & ZLD Facilities on Total Turnkey basis including Operation & Maintenance of entire plant for a period of 10 years by M/s Karnataka Industrial Areas Development Board (KIADB).

153.15.2 The project proponent (M/s Karnataka Industrial Areas Development Board) along with their NABET Accredited Environmental Consultant (M/s Open Arch Design & Enviro Solutions LLP) presented the project, salient features of which are as follows:

- i. The project is new .
- ii. The proposed Project is covered under Category B of item 7(h) in schedule of EIA Notifications, 2006: - Common Effluent Treatment Plant (CETP) of the Schedule to the EIA notification 2006 and its amendments.
- iii. The Project is located at Sy. No 46 at Yarandahalli Village, Bommasandra Industrial Area, 4th Phase Bengaluru Urban District. Project is located in Critically Polluted Industrial Area (Bommasandra and Jigani Industrial Clusters) (CEPI score 70.99 > 70) as per the CPCB report. Therefore, due to applicability of the General Condition, appraisal is required from Central level (MoEF & CC).
- iv. Project details are as below:

Total Land area	11,584.13 sq. m
Green Belt Development	33% from the total plot area. (3,822.762 sq. m)
Elevation	941.84 m MSL
Source of Effluent	The member of Industrial units registered under the consent mechanism of KSPCB (L/M/S Scale industry) in Bommasandra IA.
Effluent from the industry	Pharma Industry, Engineering, Textile, Hospital and Chemical Industry etc.,
Treatment Technology	CETP Scheme- MBR Technology with RO followed by MVR/MEE system
Power Requirement & Standby Requirement	Source: BESCOM Total Power Requirement: 1,500 KVA Total cumulative DG sets capacity : 200 KVA.
Domestic Water Require	1.5 KLD for Domestic Use.
Fuel for DG sets & Boiler	HSD : 120 Liters/Hour

Man Power	35 Personnel
Project Cost	4,411.55 Lakhs

- v. Proposed Establishment, commissioning of 1.50 MLD Common Effluent Treatment Plant with 0.50 MLD Capacity RO System & ZLD Facilities on Total Turnkey Basis Including Operation & Maintenance of entire plant for a period of 10 years.
- vi. Total fresh water requirement will be only for domestic purposes and it is estimated to be 1.5 KLD which will be met from KIADB Supply. The domestic effluent (1.2 KLD) shall be disposed through in-house CETP facility.
- vii. The CETP is designed to treat three main effluent streams: 13.33% from pharmaceutical units (200 KLD), 46.66% from engineering units (700 KLD), and 40% from textile, hospital, and chemical units combined effluent (600 KLD).
- viii. Effluent from all member units will be brought by tanker (robust transportation system) and will be treated in CETP to achieve parameters of treated waste water as per KSPCB Standards.
- ix. Solid Waste Management:

S. No.	Type of Waste	Source	Estimated Quantity (TPA)	Basis	Proposed Disposal Method
1	Dewatered Sludge (Dry Basis)	Primary & Secondary Treatment Units	198 TPA	600 kg/day × 330 days	Sent to TSDF / Secured Landfill
2	Screening & Grit Waste	Inlet Mechanical Screens	2.3 TPA	7 kg/day × 330 days	Sent to Local Municipal Dump Site
3	Laboratory Waste (e.g., Chemicals, Glass)	Laboratory Operations	0.1 TPA	2 kg/week × 50 weeks	Sent to TSDF / Authorized Incinerator
4	Domestic Waste (Office & Admin Areas)	Admin Office, Staff, Pantry Areas	6.2 TPA	0.52 MT/month × 12 months	Sent to Local Municipal System / Composting Unit
5	Filter Media & Used Cartridges	RO units, multimedia filters, carbon filters	5.0 TPA	-	To be sent for co-processing in AFR facilities/authorized recyclers

6	Metal and Plastic Scrap	Replacement of mechanical parts, Bags/packaging of chemicals Lab containers Maintenance material	5 MT/A	-	Disposed to authorized scrap dealers/recyclers.
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x. Hazardous Waste Management:

S. No	Details of hazardous waste	Category	Quantity in TPA	Method of disposal
1.	CETP sludge	35.3	200	Handed over to authorized vendors for landfilling/ Co -processing in cement plant/AFRF.
2.	Used oil	5.1	0.5	Disposed to authorized recyclers.
3.	Empty Barrels/containers/contaminated with hazardous chemicals/wastes	33.1	50 Nos	Disposed to authorized recyclers.
4.	Evaporation salts (MEE)	35.3	2970	Handed over to authorized vendors for landfilling(TSDF)/ Co -processing in cement plant/AFRF.

- xi. The treated effluent after conforming to the specified/notified standards will be reused and recycled to the maximum extent by supplying back to members of units for the purpose of cooling tower, boiler makeup etc., It shall be mandatory of the user units to buy back the treated wastewater for reuse at the industrial units.
- xii. The proposed project will be developed greenbelt inside the premises in nearly 40% of the total project area. A total of 4633.65 sq. m (40%) will be proposed to designated for the development of greenery along the plant periphery. All trees will be planted within first year. The total number of proposed trees to be planted at the site will be 1158 Nos.
- xiii. The project is not required NBWL Clearance.
- xiv. Forest Clearance is also not required for this project.
- xv. No court case is pending against the project.
- xvi. Employment potential: This project will provide both direct and indirect employment opportunities of employment generation of additional qualified staff and unqualified workers which is 35 Nos.

- xvii. Total cost of the project Rs 4,411.55 Lakhs.
- xviii. Benefits of the project
 - Employment generation - Direct & Indirect
 - Increased revenue to the state
- xix. Proposed EMP as Capital Cost will be 51.50 Lakhs, Recurring Cost will be 23.00 Lakhs.

153.15.3 The EAC, during deliberations noted the following:

- i. The project/activity is covered under item 7(h) 'Common Effluent Treatment Plants' of the Schedule to the EIA Notification, 2006 and its amendments, and requires appraisal at the State level. However, as the proposed project is located in a Critically Polluted Area of Bommachandra and Jigini Industrial Clusters, thus, General Conditions are applicable for which the project was taken up for its appraisal by the EAC.
- ii. PP has obtained Terms of Reference (ToR) from Ministry vide letter number 21-473/2024-IA.III dated 17.03.2025 for this proposed CETP project. Baseline data collected from December, 2024 to February 2025.
- iii. The Proposed Project is located in Bommachandra Industrial Area – 4th Phase, Bengaluru Urban District, Karnataka, which industrial area is notified by the Government of the Karnataka vide notification number 747 (CI 174SPQ 92 (Part)) dated 01.07.1999. As per OM vide no. J-11011/321 /321/2016-IA-1 dated 27.04.2018, the Public Hearing for this proposed project was exempted.
- iv. Further, the Bommachandra Industrial Area – 4th Phase is comes under Critically Polluted Area and as per the CPCB letter vide no CPCB/IPC VII/CEPI/2019-106 dated 10.04.2019 and has very high Comprehensive Environmental Pollution Index (CEPI) score, i.e., 70.99 (air - 52.00; water - 66 and Land – 28.25). The EAC also noted that two components of CEPI score are 50 or above. PP submitted the site specific mitigation measures Plan.
- v. The proposed project is located about 8.33 km away from Bannerghatta National Park, which is notified Eco-sensitive Zone on 11.03.2020 by Ministry and the boundary are 100 meters to 1.0 km around the Bannerghatta National Park.
- vi. Furthermore, as per the Hon'ble National Green Tribunal, Principle Bench, New Delhi OA No.324 of 2021 (IA No.48/2022 and IA No.71/2022) KIADB is tasked to establish a CETP in the Chandapura Lake drainage area. As per the Hon'ble NGT direction, the PP has proposed CETP. The PP has informed that this land was allotted for the CETP.
- vii. As per the ToR Specific conditions, the PP should explore the pipeline system for the influent/effluent transport from industry to CETP area. During the deliberation, the PP has informed that a detailed topographical survey and GIS analysis were conducted using high-resolution Digital Elevation Model (DEM) data. The elevation across the Bommasandra Industrial Area varies significantly between 877 m to 931 m above mean sea level (MSL). This denotes a relative elevation difference of 54 meters across the area. Further, the PP has informed that the proposed area has many ups and downs, and no single downhill direction through which all industries can send their effluent by gravity. Accordingly, the PP has submitted that contour map of the proposed project.

- viii. The life of proposed CETP is 35 years. Effluent from all member units will be brought by tanker (robust transportation system) and the PP will be treated effluent in the in-house CETP to achieve parameters of treated waste water as per KSPCB Standards.
- ix. The Committee has noted that the project was earlier considered by EAC in its 146th EAC meeting held on 07.07.2025 wherein the committee deferred the project and raised the ADS. The following details as given below:

S. No	ADS raised by the Ministry	PP reply
1	PP shall submit order of Hon'ble NGT in OA No. 324 / 2021 and any other court orders pertaining to the project/area.	PP submitted a copy of the Hon'ble NGT order in OA No. 324/2021 wherein it has been mentioned that as per the KIADB- To carry out the mapping of drainage network for industrial estates in the catchment area in order to ascertain any industrial discharge into the natural water bodies and submit the report to Hon'ble Tribunal. As per the records provided by KSPCB, 206 industries out of 543 industries (129/385 in Jigani-Bommasandra Phase-IV industrial Estate & 774/158 Bommasandra Industrial Estate Phase I and Veerasandra tetustrial estate) are sending their trade effluents to CETPS either in the same industrial estate or to CETPS located at around 25 KM to 84 KM through tankers and there may be chances of illegal discharge of effluents into drains/valleys/water bodies by the tankers. It is recommended to explore the possibilities of construction of CETPs within industrial estates with tamperproof & closed conduit system for pumping of trade effluents with individual online flow meters. This will help in tracking the records on quantity of effluents being sent to CETPs and identify the illegal discharges, if any.
2	PP shall submit the land allotment letter from the Competent Authority	PP informed that as per the approved layout of KIADB Bommasandra Industrial Area, the identified plot is already earmarked for 'utility purposes' and is under the ownership and control of KIADB. Therefore, a separate land allotment letter is not applicable. The said land is being utilized for establishment of the CETP as per the directions of KIADB, and the same shall be developed and maintained under KIADB ownership. In this regard,PP submitted an undertaking vide letter dated 15.09.2025.
3	PP shall conduct the detailed pipeline study report	In response to the query, a detailed pipeline network study has been carried out by the Indian Water Works Association (IWWA), a reputed institution, for the conveyance of effluent to the proposed CETP. The study has considered gravity flow and

	<p>from the reputed institution along with proposed pipeline network plan and the recommendation report shall be submitted. As committed, the junction and source/type of effluent wise equalization tank shall be constructed and thereby convey effluent in CETP through pipeline. Accordingly, detail plan with layout, estimate budget and timeline shall be submitted.</p>	<p>pumping requirements across five identified zones of the Bommasandra Industrial Area.</p> <p>As committed, effluent from each junction and source/type will be routed through dedicated equalization tanks prior to conveyance to the CETP via the proposed pipeline network. The detailed network plan, layout drawings, design estimates, and technical evaluation prepared by the experts are enclosed as here for reference.</p> <p>Further, the Proposed Pipeline project has been budgeted at approximately (Basic cost -Rs. 62.75 Crores) with an estimated implementation timeline of 18 months. After treatment at the CETP, the treated water will be pumped back to the industrial area for reuse, in line with the zero-discharge commitment.</p>
4	<p>PP shall submit the detail plan with layout, estimate budget and timeline to</p>	<p>In continuation of our earlier response, the supply of treated water back to the member industries through a dedicated pipeline network has already been integrated into the overall pipeline planning undertaken by KADB. The treated water return system will be executed simultaneously with the effluent conveyance network and CETP construction.</p>

	supply the treated water back to the industries through pipeline network.	<p>The consolidated estimated budget of 62.75 Crores and the overall implementation timeline of 18 months already account for this component. Upon commissioning of the CETP, treated water will be supplied back to member industries as committed, thereby reducing fresh water demand and enhancing sustainability.</p> <p>This integrated approach ensures that, once the CETP is operational, the treated water will be immediately available for reuse by the member industries, thereby reducing freshwater demand and improving overall sustainability.</p>
5	PP shall submit a detailed contour map of the proposed project area	PP submitted detailed contour map of the proposed project.
6	PP shall submit the revised proposed green belt plan by increasing the width about 10 mt from three sides and 30 mts on fourth side.	PP submitted revised green belt plan of the proposed project.
7	PP shall submit a copy of MoU made between the Member units	PP submitted vide letter dated 09.07.2025 for signed MoU with member industries
8	PP shall submit the copy of MoU between the	PP submitted copy of signed MoU with with authorized vendors for disposal of CETP sludge through landfilling/co-processing in cement plants/AFRF.

	CETP sludge handed over to authorize vendors for landfilling/Co - processing in cement plant/AFRF.				
9	PP shall submit a site specific the mitigation plan for the reducing the CEPI score in the proposed area.	Action Item	Site-Specific	Responsibility (CETP-KIADB/Member Units)	Contribution to CEPI Sub-Indices (Cluster-Level)
		Effluent collection & Treatment	Segregated collection pipelines; source-wise equalization tanks; CETP with advanced treatment & ZLD (Biological + RO + MEE + ATFD).	CETP Operator (KIADB)	Water Index → Major improvement by eliminating untreated effluent discharges from multiple industries.
		Treated Water Reuse	70–80% treated water reused in industries (cooling, boiler feed, gardening).	CETP + Member Units	Water Index → Freshwater withdrawal reduced; stress on local water resources minimized.
		Sludge & Hazardous Waste Management	Scientific dewatering, impervious storage, leachate collection, disposal to TSDF/co-processing in cement kilns via MoU.	CETP (KIADB) + Member Units	Land/Health Index → Improvement by preventing open dumping/leakage of CETP sludge and hazardous waste.

			CEMS for boilers/DG sets; odour control at equalization tanks (biofilters/scrubbers); 10–30 m wide greenbelt buffer.	CETP Operator (KIADB)	Air Index → Local odour and stack emission impact reduced, improving ambient air quality.
			40% area under greenbelt; dust & odour-absorbing native species; 30 m buffer zone on one side.	CETP Operator (KIADB)	Air + Land/Health Index → Natural barrier for dust, noise, odour; ecological improvement.
			Leak-proof HDPE/DI pipelines with leak detection; groundwater monitoring wells; regular maintenance.	CETP Operator (KIADB)	Water + Land/Health Index → Prevents accidental leaks/groundwater contamination.
			Continuous online monitoring of flow, pH, COD, BOD, TDS at inlet/outlet; connectivity to SPCB/CPCB servers; quarterly disclosure.	CETP Operator (KIADB)	Governance across all sub-indices → Strengthens regulatory oversight & compliance culture across the cluster.
			Ambient AQ monitoring stations in nearby villages; health check-up camps; safe drinking water supply under CER budget.	CETP Operator (KIADB)	Health & Land Index → Addresses community exposure, builds social and environmental trust.

			Use of EV vehicles for sludge transportation; adoption of solar power/rooftop RE in CETP campus.	CETP (KIADB) + Member Units	Air+ Climate Index → Reduction in GHG emissions from logistics, contribution to national decarbonization goals.
		Ground Water - Resource Optimization	Reduced groundwater use as treated water supplied back to member units.	CETP (KIADB) + Member Units	Water Index → lower dependence on groundwater
10	PP shall submit a revised EMP/CER as per the cost of the project.	<p>As per the Committee's observation, the Environmental Management Plan (EMP) cost estimates have been revised to include additional components such as the pipeline laying and excavation cost for sector-wise effluent collection from member units to the CETP. The capital expenditure for this network is estimated at Rs.62.75 Crores, with an annual recurring operation and maintenance cost of approximately 4% (Rs.251 Lakhs per year).</p> <p>In addition, the Corporate Environmental Responsibility (CER) commitment has been incorporated in line with MoEF&CC guidelines. A total of Rs.38.00 Lakhs will be allocated and utilized over a 4-year period for community and environmental improvement activities.</p> <p>The revised consolidated EMP cost and EMP recurring cost is Rs 2,74,00,000 and Capital cost is Rs 63,64,86,000</p>			

153.15.4 The EAC, after deliberation, observed that the proposal was earlier considered during the 146th meeting of the EAC held on 07.07.2025, wherein it was deferred due to non-submission of certain requisite information. The proposal is new and to develop CETP. Now, PP has submitted point-wise reply to the Additional Details Sought (ADS) raised by EAC.

The Committee observed that PP has submitted a copy of the Hon'ble NGT order in O.A. No. 324/2021 dated 24.03.2022, wherein directions were issued to carry out mapping of the drainage network for industrial estates in the catchment area to ascertain any industrial discharge into natural water bodies and to submit a report to the Hon'ble Tribunal.

As per the records provided by KSPCB, out of 543 industries, 206 industries (129 out of 385 in Jigani–Bommasandra Phase-IV Industrial Estate and 77 out of 158 in Bommasandra Industrial Estate Phase-I and Veerasandra Industrial Estate) are sending their trade effluents to CETPs either within the same industrial estate or to CETPs located at distances ranging from 25 km to 84 km, through tankers. The Committee noted that there may be chances of illegal discharge of effluents into drains/valleys/water bodies during tanker transportation. Accordingly, it was suggested to explore the possibility of establishing CETPs within the industrial estates with a tamper-proof and closed conduit system for pumping of trade effluents equipped with individual online flow meters. This will facilitate tracking of effluent quantity sent to CETPs and help in identifying any illegal discharges, if occurring.

PP was earlier advised to submit the land allotment documents. In response, PP submitted an undertaking vide letter dated 15.09.2025, stating that as per the approved layout of KIADB Bommasandra Industrial Area, the identified plot has already been earmarked for 'utility purposes' and falls under the ownership and control of KIADB. Accordingly, a separate land allotment letter is not applicable. PP further informed that the said land is being utilized for establishment of the CETP as per the directions of KIADB, and shall be developed and maintained under KIADB ownership.

The Committee observed that PP has submitted a detailed pipeline network study by the Indian Water Works Association (IWWA) for conveyance of effluent to the proposed CETP, covering gravity flow and pumping requirements across five zones of the Bommasandra Industrial Area. It was informed that effluent from each junction will be routed through equalization tanks prior to conveyance to the CETP. The project has been budgeted at about ₹62.75 Crores with an implementation period of 18 months. The Committee further enquired about the plan for supply of treated water back to industries. PP informed that the treated water return system has been integrated within the same pipeline planning and budget, and will be executed simultaneously with CETP construction. Upon commissioning, treated water will be supplied back to member industries in line with the zero-discharge commitment.

The Committee earlier observed that PP had proposed 40% greenbelt area (4,633.652 sq. m) of the total plot area for plantation of native species to enhance biodiversity and improve air quality. In this regard, the Committee suggested submission of a revised greenbelt plan. PP informed that the revised plan has been submitted, wherein the width has been increased to about 10 m on three sides and 30 m on the fourth side. The Committee found the reply satisfactory.

The Committee observed that earlier PP had not submitted the ToR condition regarding MoUs executed between the member units. Accordingly, PP has now submitted copies of the MoUs for handing over CETP sludge to authorized vendors for landfilling/co-processing through hazardous waste recyclers or TSDF.

The Committee observed that the proposed CETP project is located in a critically polluted industrial area, i.e., Bommasandra and Jigini Industrial Clusters, where the CEPI score as per CPCB letter dated 10.04.2019 is 70.99 (Air: 52, Water: 66, Land: 28.25). Considering the high

water score, the Committee advised PP to submit a site-specific mitigation plan for reducing the CEPI score in the proposed area. In response, PP informed that CEPI is a cluster-based index and not project-specific, and therefore the CETP project alone cannot directly reduce the CEPI score numerically. However, over time, with the operation of the CETP and other mitigation measures, the overall cluster-level improvements will be reflected in a lower CEPI score during CPCB/KSPCB reassessment of the Bommasandra Industrial Area. The Committee satisfied with the clarification.

The Committee further observed that PP has submitted a revised EMP budget, which includes a capital cost of ₹62.75 Crores and a recurring cost of ₹2.51 Crores per year during the operational phase. The budget incorporates additional components such as pipeline laying and sector-wise collection of effluents from member units to the CETP. An additional ₹38 lakhs has been allocated for community and environmental improvement activities. The Committee found the reply satisfactory.

The EAC based on the information submitted and clarifications provided by the Project Proponent and detailed discussion held on all the issues, **recommended** granting Environmental Clearance to Establishment, Commissioning of 1.50 MLD Common Effluent Treatment Plant with 0.50 MLD Capacity RO System & ZLD Facilities on Total Turnkey basis Including Operation & Maintenance of entire plant for a period of 10 year by M/s Karnataka Industrial Areas Development Board (KIADB) under the provisions of EIA Notifications, 2006 as amended therein, subject to the following specific conditions and other Standard (General) EC Conditions as specified by the Ministry vide OM dated 04.01.2019:

- (i) As per Ministry's OM dated 14th January, 2025, projects shall obtain the environmental safeguards required for the establishment of the Project/Activity, from the concerned SPCB/PCC within 30 days of this OM, after payment of requisite fees. The same shall be appended to the EC later and the project proponent shall file six monthly compliance for the safeguards, along with the EC conditions. SPCB shall follow the provisions of Ministry's OM dated 14th January, 2025.
- (ii) No trees shall be cut without the permission of forest department prior to construction activity (as applicable).
- (iii) PP shall mandatorily use a Gas-based power generator instead of a Diesel-based power generator and explore to reduce duration of usage by continuously electricity from grid.
- (iv) As submitted, the plan to transport the wastewater by pipeline in gravity flow to zone wise tanks shall be implemented in parallel to the construction of CETP. The raw feed in CETP shall be only through pipeline and PP shall not use any tankers for transportation of wastewater.
- (v) As proposed, the treated water from CETP shall be recycled back to the industries for their usage instead of disposing in stream/nallah. Direction for usage of treated shall be issued by KIADB within 3 months of commission of the plant. A copy of the same shall be submitted to Ministry's Regional Office.
- (vi) The plant shall be operated on the Zero Liquid Discharge (ZLD) basis and the concentrated effluent shall be evaporated in MEE. The ash from MEE shall be disposed to authorized disposal facility.

- (vii) As proposed, 40% of total plot area shall be planted with tree plantation. Three layer of tree plantation shall be done in peripheral of the boundary with 2x2 tree place to increase the density.
- (viii) All internal road shall be made of concrete and wheel washing facility shall be installed at entry and exit of CETP.
- (ix) The proponent should ensure that the project fulfils all the provisions of Hazardous and other Wastes (Management and Trans-boundary Movement) Rules, 2016 and the 'Protocol for Performance Evaluation and Monitoring' for the same as published by the CPCB including collection, transportation, design etc.
- (x) PP shall surrender the Environmental Clearance (EC) to the Ministry in the event of failure to renew or extend the validity of the land.
- (xi) As the project is located within the 5km of a Critically Polluted Area, the PP shall prepare a mitigation measure plan in accordance with the Ministry's Office Memorandum dated 24.10.2019, and submit the same to the Ministry.
- (xii) PP shall carry out a fresh monitoring survey for BOD and COD.
- (xiii) PP shall establish a permanent dispensary in the nearest village, staffed with a full-time doctor and equipped with basic medical facilities.
- (xiv) PP shall support nearby farmers by assisting with plantation activities along the boundaries of their agricultural fields.
- (xv) PP shall implement rainwater harvesting systems in nearby schools and adopt other water conservation measures.
- (xvi) Project proponent must prepare and implement an on-site Emergency Management Plan and a copy of which should be submitted to the SPCB before the plant is made operational.
- (xvii) Fresh water requirement shall not exceed 1.5 KLD during operational phase. Abstraction of ground water shall be subject to the permission of Central Ground Water Authority (CGWA).
- (xviii) Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016 and amendment in 2025.
- (xix) No non-hazardous wastes, as defined under the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016, shall be handled in the premises. The solid wastes shall be segregated, managed and disposed as per the norms of the Solid Waste Management Rules, 2016. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the MSW generated from project.
- (xx) Rain water runoff from the landfill area and other hazardous waste management area shall be collected and treated as per the norms.

Agenda no. 153.16

Proposed Group Housing Colony under Retirement Housing Policy Dated 17.08.2021 over an area measuring 1.57875 Acres (Licence No. 02 of 2025 dated 08.01.2025) in the



KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD

(A Government of Karnataka Undertaking)

49, 4th & 5th Floors, 'East Wing', Khanija Bhavan, Race Course Road, Bengaluru-560 001.

Ph. : 080 22265383 Website : www.kiadb.in email : ceoem@kiadb.in

No. KIADB/JDTP/C.No. 41194 vol-III/2025-26

Date:12-11-2025

13338

To,
The Principal Secretary
Forest, Ecology and Environmental Department,
Room 709, 7th floor, 4th Gate, MS Building
Bangalore-560001.

Sub: Submission of compliance with respect to the direction of Chief Secretary to Government in the matter of NGT O.A No.182/2023(SZ) (Earlier O.A No.324 of 2021 (PB))

Ref: 1. This office letter no.817 dtd:17.04.2025
2. Your mail dtd:25-06.2025
3. This office letter no.5800 dtd:26.06.2025
4. ACS 181 ENV 2021 (Part-1) dtd:22.08.2025
5. FEE 181 ENV 2021 (Part-1) dtd. 07.11.2025

In continuation to the letter cited under Reference (3), (dated 26.06.2025), it is to brought to your kind office notice the following sequence of events that have happened so far. It is to state that all out efforts have been made by KADB in this regard to obtain EC for which construction of CETP was hold up.

1	Form-1 & PFR uploaded through Parivesh portal on 04-10-2024
2	ADS raised on 12-10-2024 ADS reply submitted on 25-10-2024
3	133 rd EAC meeting held on 13-11-2024 Query for EC MoM raised on 27-11-2024
4	Letter written to Member Secretary KSPCB on 30-11-2024
5	Letter from KSPCB dtd:03-12-2024
6	Baseline Conducted from a period of December 2024 to February 2025
7	EAC query reply submitted to MoEF&CC on 12-12-2024
8	136 th EAC meeting is scheduled on 09-01-2025 deferred the project to apply fresh application
9	2 nd time Form-1 & PFR uploaded through Parivesh portal on 23-01-2025
10	EDS raised on 30-1-2025 EDS reply uploaded on 10-2-2025
11	138 th EAC meeting is scheduled on 19-02-2025
12	ToR issued on 17-03-2025
13	ToR compliance discussion meeting was held on 11-04-2025
14	Draft EIA report sent to KIADB on 21-04-2025 - Clearance given
15	EIA report was uploaded through Parivesh Portal on 06-06-2025
16	146 th EAC meeting held on 07-07-2025 - More details sought by MOEF
17	The subject was placed before 153 rd EAC meeting, MoEF on 26-09-2025 and committee recommended to issue EC and EC copy is awaited.

All the necessary steps with designs cleared have been taken to see that CETP construction starts immediately. There were two points; bone of contention. During

the 146th meeting of the Expert Appraisal Committee Infra 2, dated 7-7-2025, that KIADB should revise the proposal considering the following two points.

1. The CETP which has been designed for 1500 KLD with 500 KLD UF, RO and ZLD shall be modified to complete 1500 KLD capacity.

2. KIADB conducted detailed pipeline study for transferring the effluents from the industries to CETP premises and also to convey back the treated water to be places it is required. Accordingly this will be taken up.

In this regard, KIADB has accepted both the observations and it is being conveyed to MOEF that;

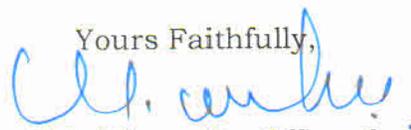
1. KIADB will enhance the capacity of UF, RO, and ZLD from 500-KLD to 1500-KLD capacities. Presently this expansion is taken in two stages. In the 1st Instance UF & RO will be upgraded to handle 1500 KLD. In the 2nd stage ZLD will be expanded to handle reject from 1500 KLD CETP system.
2. Detailed scheme with plan showing the pipeline scheme for transferring the effluent to CETP from each industries has been prepared by Indian Water Works Association (IWWA) will be implemented by KIADB.
3. Treated water pipeline will deliver to the places required.

Further, It is requested that KIADB is permitted to start the construction of CETP pending obtaining the Environmental Clearance from MOEF to avoid further delay. It has been emphasized that CETP by their own design are collective environmental infrastructure projects intended to serve micro, small, and medium enterprises industries, which individually may not have the capacity to establish and operate dedicated effluent treatment system. The CETP project is not to be envisioned as sources of pollution, but as pollution control mechanism facilities, centralized treatment, scientific management, and regulatory oversight of effluents within industrial estates.

It is humbly requested that the delay is not attributable to the KIADB and delay is only in obtaining the EC from MOEF because of several factors introduced later. The design of CETP has been finalized and with the granting of EC from MOEF, Approval and construction will be taken up.

This is for your kind information and needful action.

Yours Faithfully,



Chief Executive Officer &
Executive Member, KIADB

